

SL. No. 41/25

Filed by  
M.M. Roy, Adv.

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14 of the National Green  
Tribunal Act, 2010)

Original Application No. **176** of 2025/ EZ

**BETWEEN**

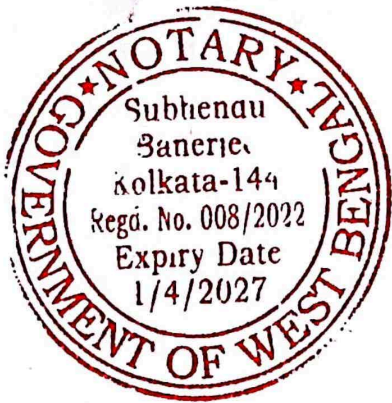
Saheb Shaw & Ors.

.....Applicants

-Versus-

The West Bengal Pollution Control  
Board & Ors.

.....Respondents



**PAPER BOOK**

**MADAN MOHAN ROY  
ADVOCATE  
HIGH COURT, CALCUTTA  
BAR ASSOCIATION ROOM NO. 15  
Kolkata - 700 001  
CONTACT NO. 9831159598  
E-MAIL: [m2roy.1973@gmail.com](mailto:m2roy.1973@gmail.com)**

Saheb Shaw.

**15 JUL 2025**

Filed by  
M.M. Roy, Advocate

**BEFORE THE NATIONAL GREEN TRIBUNAL  
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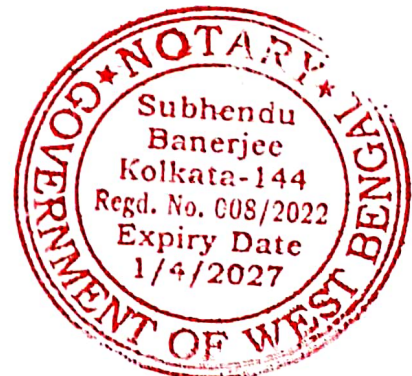
.....Respondents

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Date: **28 AUG 2025**  
Place: **KOLKATA**

Saheb Shaw.



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M. M. Roy, Adv.

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14 of the National Green  
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Original Application No.

Of 2025/ EZ

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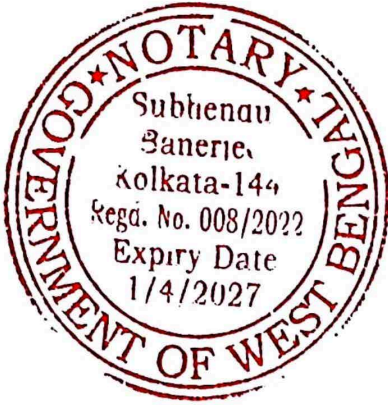
Saheb Shaw & Ors.

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Saheb Shaw.

Filed by  
M. S. S.

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14 of the National Green  
Tribunal Act, 2010)

Original Application No. Of 2025/ EZ

**BETWEEN**

Saheb Shaw & Ors.

.....Applicants

-Versus-

The West Bengal Pollution Control  
Board & Ors.

.....Respondents



**SYNOPSIS OF THE CASE**

The petitioners are the residents of Liluah Chakpara situated within the jurisdiction of Bally Municipal Corporation and nearby the Naboday Palli Samity situated in the said locality there is a water body/pond. The Private Respondent being Respondent No.12 herein has illegally filled up the said pond with the aid of some members of the Respondent No.13 club for their personal gain. The Respondent No.12 along with his associates of Respondent No.13 club, who are widely infamous as goons in the locality, frequently engage in illicit activities like drinking alcohol, drug abuse etc. and creating disturbances in the neighborhood often late in the night. In the said warehouse(Gudam) various inflammable materials has been unlawfully stored by the Respondent No. 12 for his underhand business, for which on 22.01.2025 at around 10:45 P.M.,

Saheb Shaw.

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M. S. Shaw

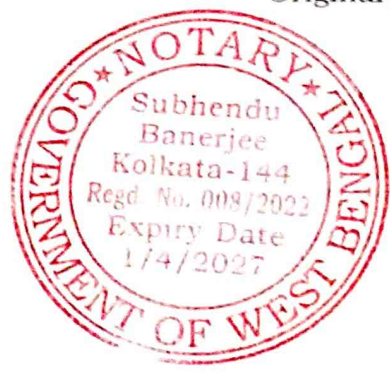
suddenly a fire broke out in the said warehouse (Gudam) nearly causing a major disaster. After occurrence of that fire accident, the Petitioners made mass representations to concerned respondent authorities. The Respondent No.3 and Respondent No.8 issued notices upon respondent no. 11 to take appropriate steps against the miscreants in accordance with law as well as the petitioners made several complaints before the concerned police authorities being Respondent No.10 & 11 but till date no action has been taken by the Respondent authorities either to restore the subject water body/pond in its original position nor initiating criminal proceedings against the private respondents in accordance with law. Since, it is the duty of the Respondent Authorities to provide healthy habitable environment to every citizen as such non action of taking any serious step against illegal filling up of water body in accordance with law thereby causing serious damage to the environment, the instant public interest litigation has been filed before this Hon'ble Court.



Sahab Shaw.

Filed by  
M. M. Singh Adv

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**  
(Under Section 18(1) read with Section 14 of the National Green  
Tribunal Act, 2010)  
Original Application No. Of 2025/ EZ



**BETWEEN**

Saheb Shaw & Ors. ....Applicants  
-Versus-  
The West Bengal Pollution Control Board & Ors. ....Respondents

**LIST OF DATES**

- 22.01.2025: Fire accident happened in the illegally erected temporary warehouse by the Private Respondents.
- 28.01.2025,  
07.02.2025,  
21.02.2025,  
27.02.2025,  
01.03.2025 Mass Complaints made by the local residents of Liluah, Chakpara including the petitioners before the concerned Respondent Authorities.
- 06.02.2025 Notice vide Memo No.402/25/SS(c) dated 06.02.2025 was issued by Respondent No.3 upon Respondent No. 11 for taking action as per law.
- 25.02.2025 Respondent No.8 sent notices to the Respondent No. 11 vide Memo No. BM/01273/law/E.O./24-25 dated 25.02.2025.
- 03.06.2025 Respondent No.8 issued notice of hearing upon the Petitioners.
- 05.06.2025 Police complaint made by the Petitioners.

Saheb Shaw.

Filed by  
V. N. Roy, Adv.

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(Under Section 18(1) read with Section 14 of the National Green  
Tribunal Act, 2010)

Original Application No. Of 2025/ EZ

**BETWEEN**

1. Saheb Shaw, son of Tarapada  
Shaw,  
email: [sahebshaw2015@gmail.com](mailto:sahebshaw2015@gmail.com)

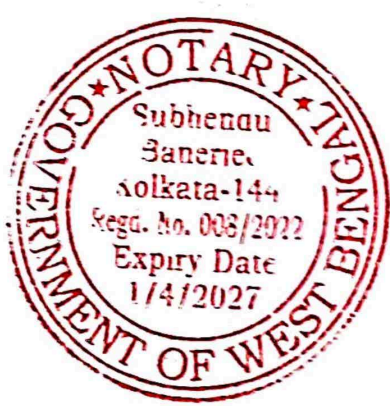
2. Sushanta Das, son of Sakha Das,  
email: [dasusanta55@gmail.com](mailto:dasusanta55@gmail.com)

3. Mithu Sarkar, wife of Shambhu  
Sarkar,  
email: [iammithusarkar2@gmail.com](mailto:iammithusarkar2@gmail.com)

All (1) to (3) having residence at 1/1, 56  
Chakpara Navoday Pally, Post Office-  
Bhattanagar, Police Station- Lihuah,  
District- Howrah, West Bengal, Pin  
Code- 711203,

4. Asim Roy, son of Ramesh  
Chandra Roy;  
email: [babvashimrov@gmail.com](mailto:babvashimrov@gmail.com)

5. Moumita Roy, wife of Raj Roy,



Saheb Shaw.

email: [royroyk786@gmail.com](mailto:royroyk786@gmail.com)

Both (4) & (5) having residence at 1/1,  
22-A Chakpara Navoday Pally, Post  
Office- Bhattanagar, Police Station-  
Liluah, District- Howrah, West Bengal,  
Pin Code- 711203;

6. Bikash Roy, son of Dipak Roy,  
having residence at Bondhumahal  
Chakpara, Post Office- Bhattanagar,  
Police Station- Liluah, District-  
Howrah, West Bengal, Pin Code-  
711203;

email: [bikas1987roy@gmail.com](mailto:bikas1987roy@gmail.com)

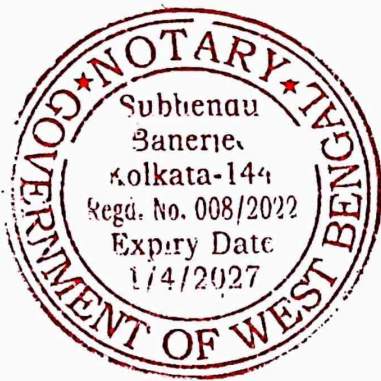
7. Puja Das, wife of Pritam das,  
email: [phsiopriopam1@gmail.com](mailto:phsiopriopam1@gmail.com)

8. Tarapada Shaw, son of Ekkari  
Shaw,  
email: [rajashaw407@gmail.com](mailto:rajashaw407@gmail.com)

9. Prabir Das, son of Ashutosh Das,  
email: [piyalid749@gmail.com](mailto:piyalid749@gmail.com)

10. Ratna Das, wife of Prabir Das,  
email: [piyalid749@gmail.com](mailto:piyalid749@gmail.com)

11. Baby Roy, wife of Asim Roy,



Sahab Shaw.

Filed by  
M. Roy, Howrah

Fi  
M. ...  
Rajy  
Adar

email: [babykaliroy@gmail.com](mailto:babykaliroy@gmail.com)

12. Moumita Pandit, wife of Manik Pandit,

email: [moumiroy0000@gmail.com](mailto:moumiroy0000@gmail.com)

13. Pratima Dhar, wife of Pinku Dhar,

email: [priyadhar982@gmail.com](mailto:priyadhar982@gmail.com)

14. Namita Chakroborty, wife of Rajkumar Charoborty,

email: [namitackraborty214@gmail.com](mailto:namitackraborty214@gmail.com)

15. Ruma Karmakar, wife of late Bibhas Karmakar,

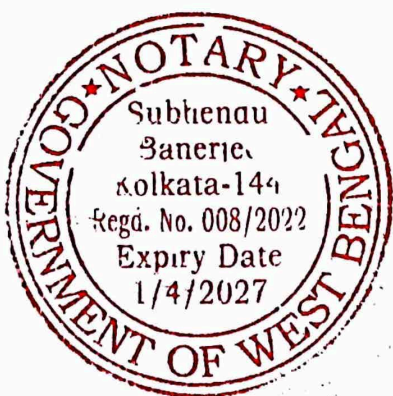
email: [karmakarruma912@gmail.com](mailto:karmakarruma912@gmail.com)

All (7) to (15) having residence at 1/1, Chakpara Navoday Pally, Post Office- Bhattanagar, Police Station- Liluah, District- Howrah, West Bengal, Pin Code- 711203;

.....Applicants

-Versus-

1. The West Bengal Pollution Control Board, service through the Member Secretary, having its office at Paribesh Bhawan, Plot No.10A, Block-LA, Sector-III, Bidhannagar, Kolkata-



Sahab Shaw.

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ms.wbpcb  
in

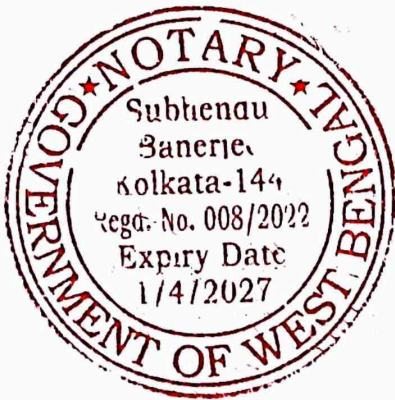
700106, E-mail- ms.wbpcb-  
wb@bangla.gov.in

2. The State Environment Impact Assessment Authority (SEIAA), West Bengal, service through the Chairman, having office at Prani Sampad Bhawan, 5<sup>th</sup> Floor, LB Block, Sector III, Salt Lake, Kolkata- 700 106, E-mail Id: environmentwb@gmail.com;

3. The District Magistrate & Collector, Howrah, having office at New Collectorate Building, 3<sup>rd</sup> Floor, 6, Rishi Bankim Chandra Road, Post Office, Police Station & District- Howrah, West Bengal, Pin Code- 711101, E-mail Id: dm-how-wb@nic.in;

4. The Sub-Divisional Officer, Howrah Sadar, having office at Old Collectorate Building, 1<sup>st</sup> Floor, 6, Rishi Bankim Chandra Road, Post Office, Police Station & District- Howrah, West Bengal, Pin Code- 711101, Email Id: sdowh@gmail.com;

5. The Additional District Magistrate & District Land & Land Reforms Officer, Howrah, having office at 12,



Sahes Shaw.

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M. M. Roy

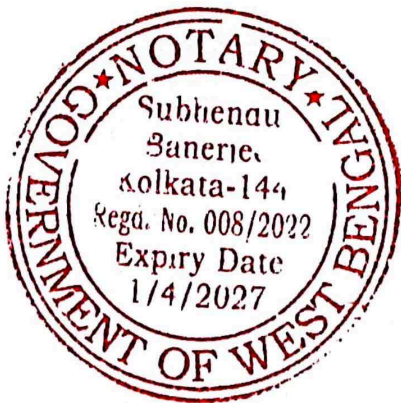
Nityadhan Mukherjee Road, Howrah Railway Station, Post Office, Police Station & District- Howrah, West Bengal, Pin Code-711101, E-mail Id: dllrohowrah2017@gmail.com;

6. The Block Land & Land Reforms Officer, Bally, Jagacha, having office at 270, Grand Trunk Road, Belur Bazar, Post Office & Police Station- Liluah, District- Howrah, West Bengal, Pin Code- 711204, E-mail Id: bally\_jagacha@yahoo.co.in;

7. The Chairman, Bally Municipal Corporation, having office at 384, Grand Trunk Road, Post Office & Police Station- Bally, District- Howrah, West Bengal, Pin Code- 711201, E-mail Id- ballymuni.ulb@gmail.com;

8. The Executive Officer, Bally Municipal Corporation, having office at 384, Grand Trunk Road, Post Office & Police Station- Bally, District- Howrah, West Bengal, Pin Code- 711201, E-mail id: ballymuni.it@gmail.com;

9. The Assistant Director of Fisheries, Howrah, having office at 3<sup>rd</sup>



Sahab Shaw.

RF Led by  
M. M. Roy

Floor, Raghav Plaza, Dobson Road,  
Pilkhana, Babudanga, Police Station-  
Malipanchghora, District- Howrah,  
West Bengal, Pin Code- 711106, E-mail  
Id- ~~not known~~ adfhhowrah62@gmail.  
com;

10. The Commissioner of Police,  
Howrah, having office at 28, Nityadhan  
Mukherjee Road, Post office & Police  
Station- Howrah, Pin Code- 711101, E-  
mail Id: commhowrah@gmail.com

11. The Officer-In-Charge, Liluah  
Police Station, having office at 28/1 Jhil  
Road, Liluah, Howrah, Pin Code-  
711203, E-mail Id: psliluah@gmail.com

12. Anand Sarkar, son of Anil  
Sarkar, residing at Udaygarh Colony,  
Post Office- Bhattanagar, Police  
Station- Liluah, District- Howrah, West  
Bengal, Pin Code- 711203, E-mail Id:  
not known;



13. Naboday Pally Samity  
represented by the Secretary, having  
office at 1, Chakpara Naboday Pally,  
Post Office- Bhattanagar, Police  
Station- Liluah, District- Howrah, West

Sahet Shaw.

Bengal, Pin Code- 711203, E-mail Id:  
not known.

W  
Filed by  
M. M. Fog, Advocate

.....Respondents

- (1) The addresses of the applicants are given above for the service of notices of this Application.
- (2) The addresses of the Respondents are given above for the service of notices of this Application.
- (3) The Applicants abovenamed beg to present the Original Application challenging the inaction on the part of the Respondent Authorities on the facts and circumstances as well as grounds as set-out hereunder.

#### FACTS IN BRIEF

1. That the applicants are peace-loving and law abiding citizens of India and residing at the addresses as mentioned in the Cause Title above. This applicants have locus-standi to invoke the jurisdiction of this Hon'ble Tribunal.
2. That the applicants are the residents of Liluah Chakpara situated within the jurisdiction of Bally Municipal Corporation and nearby the Naboday Palli Samity situated in the said locality, the property measuring about 0.23 acres situated at Mouza- Liluah, Block- Bali/Jagacha, J.L. no.12, L.R. Dag No.620, L.R. Khatian No.256, 863 within the jurisdiction of Liluah Police Station under Bally Municipal Corporation being classified as 'Pukur', which is one of the nature's gifts to humankind maintaining an ecological balance

Sahab Shaw.

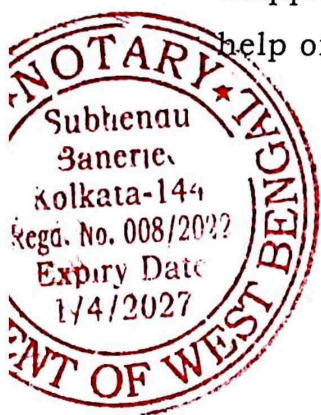
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 M. M. Roy, Adv.

in environment and thus, necessary to be protected for the local residents of Liluah, Chakpara to lead a healthy quality life.

The copy of the Record of Rights in respect of the subject property is annexed herewith and marked as letter 'A'.

3. That the Private Respondent being Respondent No.12 herein has illegally filled up the said pond with the aid of some members of the Respondent No.13 club for their personal gain. Respondent no.12 herein is an influential person in the locality having strong control over the Respondent No.13 club and abusing his power and influence, Respondent No.12 herein constructed a temporary warehouse (Gudam) by illegally filling up the said pond and has been using the said warehouse (Gudam) for anti-social activities under the guise of underhand business. The Respondent No.12 along with his associates of Respondent No.13 club, who are widely infamous as goons in the locality, frequently engage in illicit activities like drinking alcohol, drug abuse etc. and creating disturbances in the neighborhood often late in the night.

4. That since the illegal and unsocial activities by the Respondent No.12 and his associates of Respondent no.13 club frequently create nuisance in the locality thereby causing serious disruption in the usual state of living of the persons in the locality, the applicants herein verbally intimidated the Respondent no.12 and the governing members of the Respondent No. 13 club about their agitations but instead of stopping such illegal activities, the Respondent No. 12 with the help of his men and agents resorted to dumping garbage around



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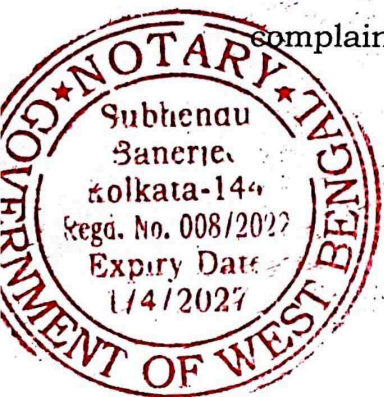
the warehouse (Gudam), making the living condition of the local persons extremely difficult and the environment unhealthy.

The photographs of the warehouse (Gudam) illegally erected by the Private Respondents are annexed herewith and marked with the letter 'B'.

5. That in the said warehouse(Gudam) various inflammable materials has been unlawfully stored by the Respondent No. 12 for his underhand business, for which on 22.01.2025 at around 10:45 P.M., suddenly a fire broke out in the said warehouse (Gudam) nearly causing a major disaster. Only due to the timely intervention of the local residents and the fire brigade, somehow the fire was extinguished.

6. That since day by day the increasing atrocities by the Respondent No. 12 and his men and agents make the life of the local residents miserable besides the same causing serious apprehension of threat to their life and property. Moreover, due to storing of various inflammable materials in the said warehouse (Gudam) by the Respondent No. 12 in guise of his underhand business, there exists high chances of occurring mishap anytime in the future endangering the life and property of all the residents of the locality. The existence of an electric transformer near the said warehouse (Gudam) further compounded the risk.

7. That although regarding illegal filling up of the subject water body by the Respondent No. 12 and his men and agents and day to day nuisance created by them, one of the local resident made complaint before the Liluah Police Station in the year 2021, no



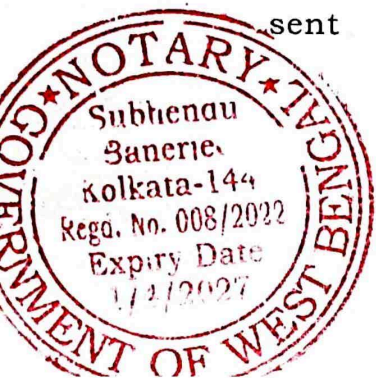
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Sanerie  
Kolkata-144  
Regd. No. 008/2022  
Expiry Date  
1/1/2027

appropriate action has been taken by the concerned authority in accordance with law even after passing about four (4) long years. Now after occurrence of the fire accident on 22.01.2025, the applicants herein being the local residents of Liluah, Chakpara, desperately wanting to prevent any mishap to their life and property further as well as living their life in a refined and developed neighborhood, made mass representations before the concerned Respondent Authorities requesting to take immediate action against illegally filling up of the said water body and construction of temporary warehouse (Gudam) thereon for carrying on underhand business and anti-social activities by the Respondent No. 12 and his associates of Respondent No.13 club.

Photocopy of the mass representations made by the local residents of Naboday Palli Samity are annexed herewith and collectively marked with the letter 'C'.

8. That upon receipt of the mass representations made by the local residents of Liluah, Chakpara wherein the Naboday Palli Samity situated, the office of the Respondent No. 3 vide Memo No. 402/25/SS(c) dated 06.02.2025 through the office of the Respondent No.4 and the Respondent No. 8 vide Memo No. BM/01273/law/E.O./24-25 dated 25.02.2025 sent notice to the Respondent No. 11 directing to investigate into the matter and take immediate action in accordance with law but even after expiry of considerable time no action has been taken by the concerned police authorities being Respondent Nos. 10 & 11 herein in order to protect the life and liberty of the applicants. It is important to mention herein that Respondent No.8 also sent notices to the Respondent No.6 vide Memo No.



Sahab Shaw.

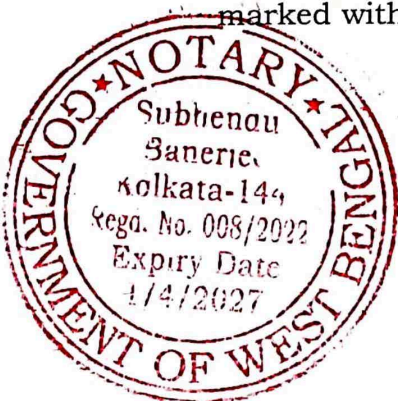
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M. K. Sanyal

BM/01274/Law/Admin/24-25 dated 25.02.2025 to conduct physical inspection and submit status report regarding the matter and as per information from the concerned authority, a written notice along with the restoration order has already been sent to the Respondent no.11 herein but for the reason better known to him, the concerned police authorities are yet to take any action in the matter.

Photocopy of the notice vide Memo No. BM/01273/law/E.O./24-25 dated 25.02.2025 and the notice vide Memo No. BM/01274/Law/Admin/24-25 dated 25.02.2025 are annexed herewith and collectively marked with the letter 'D'.

9. That meanwhile, the Respondent No.8 also served a notice of hearing vide Memo No. BM/00229/(2)/Law/admin/25-26 dated 03.06.2025 to the Petitioners regarding the matter and upon knowledge of that, the Respondent No.12 and his men and agents daringly started threatening the local residents. Moreover, on 04.06.2025 at about 23:19 hrs. some of the anti-social men and agents of the Respondent No.12 gathered in front of the house of the Applicant No. 13 herein and abusing her in filthy languages threatened to rape and demolish their house and car, for which written complaint dated 05.06.2025 was also made before the Respondent No.11 herein but in vain.

The photocopy of the Notice of Hearing vide Memo No. BM/00229/(2)/Law/admin/25-26 dated 03.06.2025 and the complaint dated 05.06.2025 are annexed herewith and collectively marked with the letter 'E'.

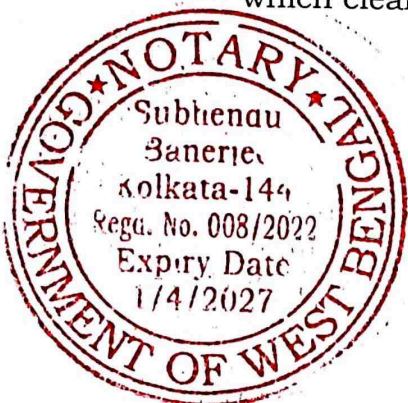


Sahab Shaw.

Filed by  
 M. M. Roy, 10/10/20

10. That Wetlands are supporters of life on this planet and hence form an essential element of ecosystems. Ponds happen to form a significant part of wetlands and are crucial for the generation of income, livelihood and general wellbeing of communities. Proper pond management is necessary to mitigate climate change; provide recreation, irrigation; mitigate flooding and recharge aquifers. When Ponds are illegally filled, it adversely affects the ecosystem and the Respondent No.12 herein has converted the subject waterbody into a warehouse (Gudam), gathering garbage around the same for carrying on his underhand business and anti-social activities at the behest of some members of Respondent No.13 club for their illegal gain and for the same the Respondent Authorities ought to take steps in order to restore the subject waterbody by demolishing the temporary unauthorized construction created thereon and also that the miscreants should be punished according to the provisions of Section 17 (11) of the West Bengal Inland Fisheries Act, 1984 and Section 4D of the West Bengal Land Reforms Act, 1955.

11. That despite having full knowledge about the illegal filling up of the subject waterbody by Respondent No.12 and his men and agents of Respondnet No.13 club and also their illegal/ anti-social activities disturbing the life and liberty of the local residents and even after receiving several notices and Restoration Order from the office of the concerned authorities, the Respondent Police Authority Being Respondent No. 10& 11 herein have maintained a deceptive silence and failed to take stringent action against the actual wrong doers which clearly shows unholy nexus with the miscreants.



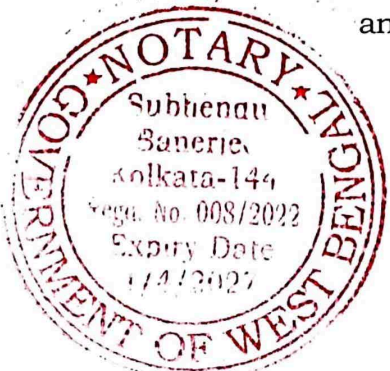
Sahab Shaw.

Filed by  
M. M. Roy

12. That water bodies are crucial for sustaining life on earth, as they are essential for drinking, agriculture, and maintaining healthy ecosystems. Water bodies, including rivers, lakes, and wetlands, are fundamental to life and moreover, the health of our planet is inextricably linked to the health of these water sources but even after expiry of considerable period the Respondent Authorities yet to take any step to restore the subject waterbody in its original position. That this may result that the local residents of Liluah, Chakpara have been living in extremely unhealthy environment under the threat of damage to life and property caused by the private Respondents. The respondent police authorities inspite of receiving the detailed complaint did not bother to take appropriate action in accordance with law into the said matter and failed to act accordingly which results in violation of the law.

GROUND

- I. FOR THAT Wetlands are supporters of life on this planet and hence form an essential element of ecosystems. Ponds happen to form a significant part of wetlands and are crucial for the generation of income, livelihood and general wellbeing of communities. Proper pond management is necessary to mitigate climate change; provide recreation, irrigation; mitigate flooding and recharge aquifers. When Ponds are illegally filled, it adversely affects the ecosystem and the Respondent No.12 herein has converted the subject waterbody into a warehouse (Gudam), gathering garbage around the same for carrying on his underhand business and anti-social activities at the behest of some members of Respondent No.13 club for their illegal gain and for the same the Respondent Authorities ought to take



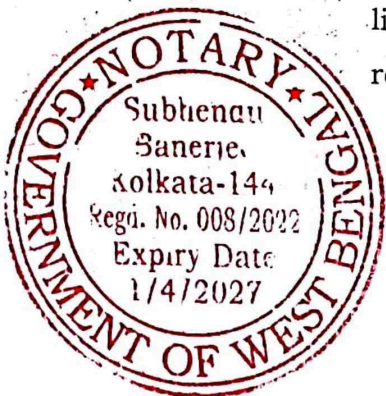
Sahet Shaw.

Sahet Shaw

Filed by  
M. N. Roy

steps in order to restore the subject waterbody by demolishing the temporary unauthorized construction created thereon and also that the miscreants should be punished according to the provisions of Section 17 (11) of the West Bengal Inland Fisheries Act, 1984 and Section 4D of the West Bengal Land Reforms Act, 1955.

- II. FOR THAT despite having full knowledge about the illegal filling up of the subject waterbody by Respondent No.12 and his men and agents of Respondnet No.13 club and also their illegal/ anti-social activities disturbing the life and liberty of the local residents and even after receiving several notices and Restoration Order from the office of the concerned authorities, the Respondent Police Authority Being Respondent No. 10 & 11 herein have maintained a deceptive silence and failed to take stringent action against the actual wrong doers which clearly shows unholy nexus with the miscreants.
- III. FOR THAT water bodies are crucial for sustaining life on earth, as they are essential for drinking, agriculture, and maintaining healthy ecosystems. Water bodies, including rivers, lakes, and wetlands, are fundamental to life and moreover, the health of our planet is inextricably linked to the health of these water sources but even after expiry of considerable period the Respondent Authorities yet to take any step to restore the subject waterbody in its original position. That this may result that the local residents of Liluah, Chakpara have been living in extremely unhealthy environment under the threat of damage to life and property caused by the private Respondents. The respondent police authorities inspite of receiving the detailed



Sahes Shaw.

complaint did not bother to take appropriate action in accordance with law into the said matter and failed to act accordingly which results in violation of the law.

### LIMITATION

That the cause of action of the instant case arose from the end of the year 2024 when the miscreants started illegal construction and also on 22.01.2025 when the fire accident happened in the place of incident and <sup>the cause of action is continuing till date.</sup> Hence this application is being filed within the period of limitation as prescribed under Section 14 of the National Green Tribunal Act, 2010.

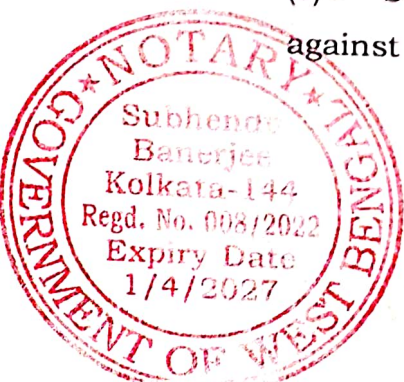
### PRAYER

The applicants, therefore, pray that:-

Under the circumstances, the Applicants most humbly pray as follows:-

- (a) Steps be taken immediately for restoration of the pond and/or water body in question to its original condition in terms of the Inland Fisheries Act, 1984 or directs the private respondents to restore the same to its original conditions within a stipulated period or forthwith;
- (b) Steps be taken immediately to direct the private respondents being no.12 & 13 to restore the subject pond and/or water body to its original condition and failing which cost may be imposed for such restoration;
- (c) Steps be taken immediately to initiate a criminal proceeding against the private respondents for illegally filling up of the pond

Sahab Shaw.



Filed by  
M. M. Roy, Adv.

Handwritten signature or initials in the top right corner.

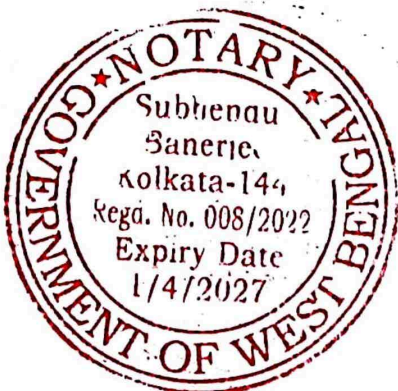
and/or water body without any proper conversion and permission of the appropriate authorities;

(d) Steps be taken immediately for restraining the private respondents from filling up the pond and/or water body in question without any conversion of the said pond and/or water body;

(e) Steps be taken immediately directing the private respondents to carry on the restoration work of the pond and/or water body during the pendency of the writ petition and ad interim order of injunction restraining the private respondents from filling up of the pond and/or water body;

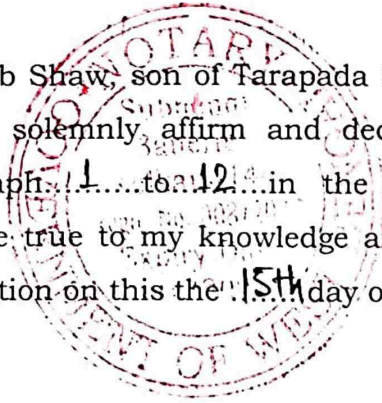
(c) Such other or further order and/or orders, direction and/or directions as this Hon'ble Tribunal may deem fit and proper.

Sahab Shau.



VERIFICATION

I, Saheb Shaw, son of Tarapada Shaw, the Applicant No.1 herein, do hereby solemnly affirm and declare that the statements made in paragraph 1 to 12 in the said application including the cause title are true to my knowledge and best of my belief and I sign this verification on this the 15th day of July, 2025 at the court premises.



Saheb Shaw.

0

Identified by me  
M. M. Foy,  
Advocate

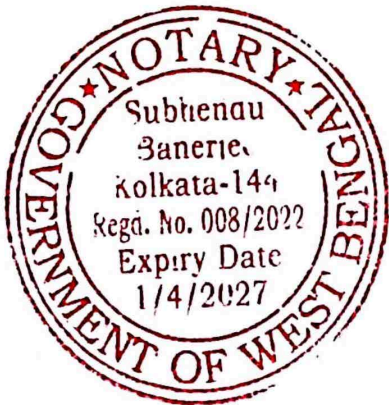
Signature of the Executant/s  
are Attested on the Identification  
of the Advocate

*[Signature]*  
Notary  
Govt. of West Bengal  
Regd. No. 008/2022  
15.07.2025

Solemnly Affirmed and  
Declared before me u/s  
139 CPC and u/s 333BNSS 2023

*[Signature]*  
Notary  
Govt. of West Bengal  
15-07-2025

**SUBHENDU BANERJEE**  
Notary, Govt. of W.B  
Regd. No. 008/2022  
Advocate High Court, Calcutta



15 JUL 2025

SL. No. 24/25

- 17A -  
~~22A~~

AFFIDAVIT

I, Saheb Shaw, son of Tarapada Shaw, aged about 28 years, by faith-Hindu, occupation- Service, residence at 1/1, 56 Chakpara Navoday Pally, Post Office- Bhattanagar, Police Station- Liluah, District- Howrah, West Bengal, Pin Code- 711203, do here by solemnly affirm and state as follows:

1. That I am the Applicant No.1 herein and I am well acquainted with the facts and the circumstances of the above mentioned case and I have been duly authorized to affirm this affidavit on behalf of the other applicants.
2. That the statements made in foregoing paragraphs of this application are true to my knowledge and best of my belief and rests are my respectful submissions before this Hon'ble Tribunal.

Saheb Shaw.

Deponent is known to me

Identified by me

M. M. Roy

Advocate

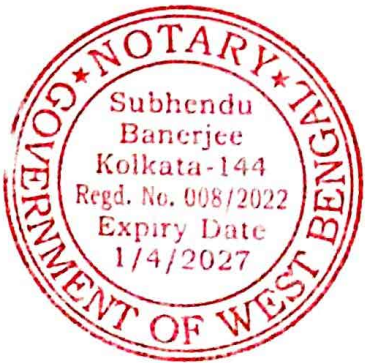
Solemnly Affirmed and  
Declared before me u/s  
139 CPC and u/s 333BNS 2023.

*[Signature]*

Notary  
Govt. of West Bengal

07.08.2025

SUBHENDU BANERJEE  
Notary, Govt. of W.B  
Regd. No. 008/2022  
Advocate High Court, Calcutta

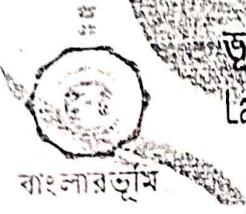


07 AUG 2025

Search

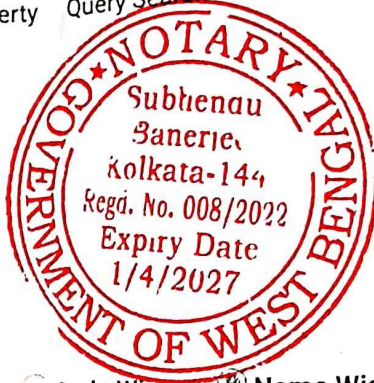
(/BanglarBhumi/BengaliFonts/bengali\_fonts.rar) A

Welcome --> CHANGE PASSWORD --> LOGOUT (LOGOUT) | SCREEN READER ACCESS



ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু ত্রাণ ও পুনর্বাসন দপ্তর  
Land & Land Reforms and Refugee Relief and Rehabilitation Department

- Citizen Services
- Know Your Property
- Query Search
- Public Grievance
- Mouza Information



Revenue Court Case Management System (RCCMS)

KHATIAN & PLOT INFORMATION

Mouza Identification

Code Wise / Name Wise: \*  Code Wise  Name Wise

District:\* [ 05 ] HOWRAH

Block:\* [ 03 ] BALI-JAGACHA

Mouza:\* [ 012 ] Lilua

Choose Your Language: Bengali

Option:

LIVE

Khatian Type: \*  Normal Khatian  Lease Khatian  FHTD Khatian

Search By Khatian

Search By Plot

Plot No.\* 620 /

Enter Captcha\*

PH MWN7 caj



-19

VIEW

(Live Data As On 26/01/2025,21:03:02)  
জে.এল নং 12 থানা লিলুয়া

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
620	পুকুর	0.23	<a href="#">Click Here</a>

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
256	অমর নাথ মিশ্র	বিশ্বেশ্বর নাথ	0.5000	0.1150	Nil
863	কাশীনাথ মিশ্র	রামনাথ	0.5000	0.1150	Nil

Content of this page is near exact replication of land record database collocated at the central server and in case of any factual error(s) in the content, viewer(s) is/are advised to contact the concerned BL&LRO office for authentication.

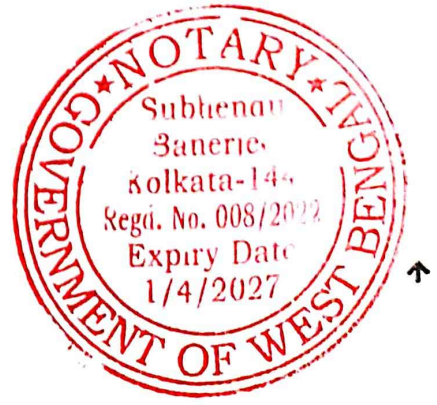
### Get Started

- Home
- Profile
- About Land Reforms

### Site Map

### About Us

- Administrative Setup
- ARTI
- LMTC
- Land Policy



-19A-

English Translation of Annexure 'A'  
Lying in Pages 19

View

Live Data As On 26.01.2025 21:03:02  
J.L No. 12 P.S. Liluah

Dag No.	Nature	Total Area of land (Acre)	Map of Dag
620	Pond	0.23	<a href="#">Click Here</a>

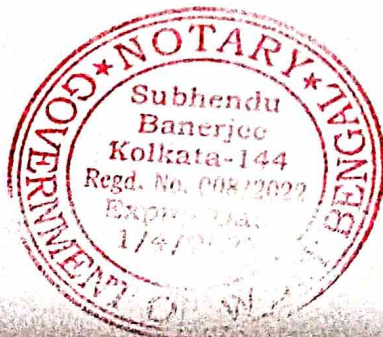
Khatian No.	Name of Ryoti	Father/ Husband	Share	Area of share (Acre)	Remarks
356	Amar Nath Mishra	Biseswar Nath	0.5000	0.1150	Nil
863	Kashinath Mishra	Ramnath	0.5000	0.1150	Nil

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Administrative Setup  
A.R.T.I  
LMTC  
Land Policy



*R Islam*  
30/1/2025

**R Islam**  
Rtd. Senior Interpreting Officer (C),  
O. S. High Court, Calcutta

VIEW

(Live Data As On 26/01/2025,21:03:02)  
জে.এল নং 12 থানা লিলুয়া

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
620	পুকুর	0.23	Click Here

খতিয়ান নং	রায়তের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
256	অমর নাথ মিশ্র	বিশ্বেশ্বর নাথ	0.5000	0.1150	Nil
863	কাশীনাথ মিশ্র	রামনাথ	0.5000	0.1150	Nil

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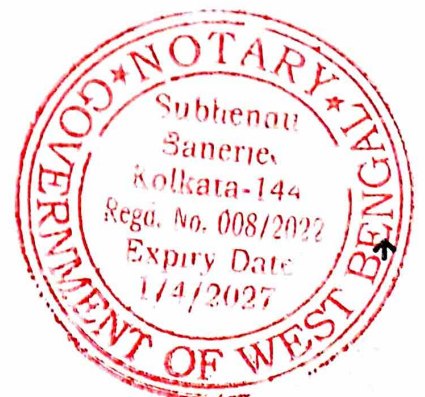
## About Us

Administrative Setup

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LMTC

Land Policy



English Translation of  
'Annexure A' lying in Page 20

View

Live Data As On 26.01.2025 21:03:02  
J.L No. 12 P.S. Liluah

Dag No.	Nature	Total Area of land (Acre)	Map of Dag
620	Pond	0.23	<a href="#">Click Here</a>

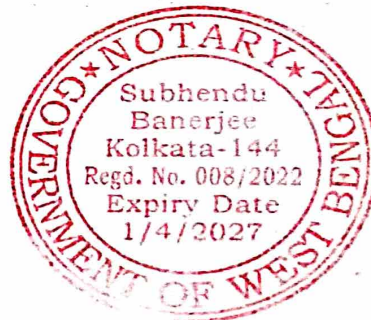
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LMTC  
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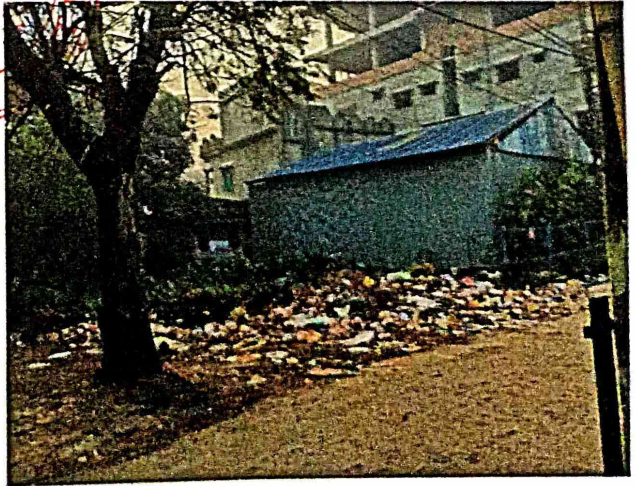
*R Islam*  
30/1/2025

**R Islam**  
Rtd. Senior Interpreting Officer (C)  
O.S. High Court, Calcutta



Subhendu  
Banerjee  
Kolkata-144  
Regd. No. 008/2022  
Expiry D  
1/4/20

GOVERNMENT OF WEST BENGAL





Banerjee  
Kolkata-144  
Regd. No. 008/20  
Expiry Date  
1/1/2027





Subdivision  
Banerjee  
Kolkata-144  
Regd. No. 003/2022  
Expiry Date  
1/4/2023  
GOVERNMENT OF WEST BENGAL



RECEIVED  
CONTENTS NOT VERIFIED  
28/1/25  
RECEIVED SECTION  
OFFICE OF THE COMMISSIONER OF POLICE  
HOWRAH

To

The Commissioner of Police

28 No. Nityadhyan Mukherjee Road, Howrah-711101

Date- 28/01/25

Subject: Complaint Against Illegal Activities and Safety Hazards in our area, Nabaday palli Samiti, near Liluah Chakpara Battala Bazar

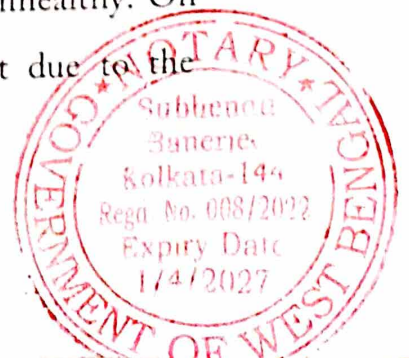
Respected Sir

We, the permanent residents of Naboday Palli Samiti adjacent to Bot Tala Bazar, Lilua Chakpara, humbly request your immediate attention to a serious issue plaguing our community.

An anti-social individual named Anand Sarkar, son of Anil Sarkar, has illegally filled up a pond/Doba in our area, which has now been converted into a temporary warehouse. Despite a complaint filed in 2021 at Liluah Police Station by one of our residents, no appropriate action has been taken.

Abusing his power and influence, Anand Sarkar has constructed a temporary warehouse (Gudam) on this illegally reclaimed land and is using it for antisocial activities under the guise of a business. He, along with his associates, frequently engages in activities like drinking, drug abuse, and creating disturbances in the neighborhood, often late into the night.

Despite our oral complaints, instead of taking corrective measures, Anand Sarkar has resorted to dumping garbage around the warehouse, making our living conditions extremely difficult and the environment unhealthy. On January 22, 2025, at around 10:45 PM, a fire broke out due to the



January 22, 2025, at around 10:45 PM, a fire broke out due to the flammable substances they were using, nearly causing a major disaster. Only due to the timely intervention of local residents and the fire brigade was the fire extinguished. The presence of an electric transformer near the warehouse further compounded the risk.

Given the presence of various flammable materials in the warehouse, there is a high probability of similar incidents occurring in the future, endangering the lives and property of all residents.

We earnestly request your intervention in this matter. We urge you to take immediate steps to stop Anand Sarkar from conducting anti-social activities in the warehouse and to ensure our safety. We believe that appropriate legal action should be taken against him.

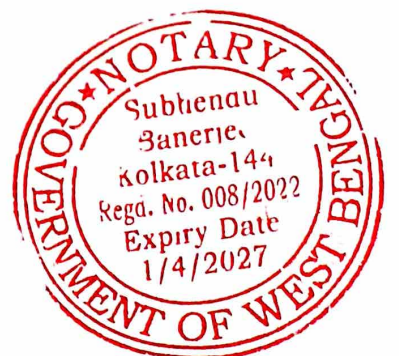
We have attached photographs to support our claims and are willing to provide any additional photos or videos as needed.

Thank you for your immediate attention to this pressing matter.

Regards,

(স্বাক্ষর প্রদানকারীরা)

- ① Bobby Roy - 93305 32529
- ② Tapada Shaw - 798080 6467
- ③ Maloi Ghosh - 90075 12255
- ④ স্বাক্ষর প্রদানকারী



- 5) ~~Pratim Das~~
- 6) Pratim Das
- 7) Manabi Chatterjee
- 8) ~~Pratim Das~~ - 6290302407
- 9) Moumita Roy -
- 10) Kusna Karmakar,
- 11) Sneha Roy,
- 12) Pratim Dhar
- 13) Saheb Shaw.
- 14) Priyotosh Roy.
- 15) ~~Pratim Das~~
- 16) ~~Pratim Das~~
- 17) ~~Pratim Das~~
- 18) Neha Baranwal - 8777783037
- 19) ~~Pratim Das~~
- 20) Samapti Mondal
- 21) Kusum Jha
- 22) MCV Patra
- 23) Mansu Jha



-28-

Memo No: 402/25/SSC) dt: 06/02/25

To OC, Liluah P.S.

The District Magistrate & Collector, Howrah  
Office of the District Magistrate & Collector,  
Howrah, 3rd Floor, New Collectorate Building,  
6, Rishi Bankim Chandra Road,

Post + PS + District - Howrah, Pin - 711 101

Date- 28/02/25

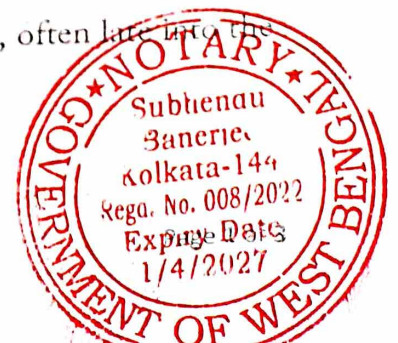
Subject: Complaint Against Illegal Activities and Safety Hazards in our area, Nabaday palli Samiti, near Liluah Chakpara Battala Bazar

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Abusing his power and influence, Anand Sarkar has constructed a temporary warehouse (Gudam) on this illegally reclaimed land and is using it for antisocial activities under the guise of a business. He, along with his associates, frequently engages in activities like drinking, drug abuse, and creating disturbances in the neighborhood, often late into the night.



29

January 22, 2025, at around 10:45 PM, a fire broke out due to the flammable substances they were using, nearly causing a major disaster. Only due to the timely intervention of local residents and the fire brigade was the fire extinguished. The presence of an electric transformer near the warehouse further compounded the risk.

Given the presence of various flammable materials in the warehouse, there is a high probability of similar incidents occurring in the future, endangering the lives and property of all residents.

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We have attached photographs to support our claims and are willing to provide any additional photos or videos as needed.

Thank you for your immediate attention to this pressing matter.

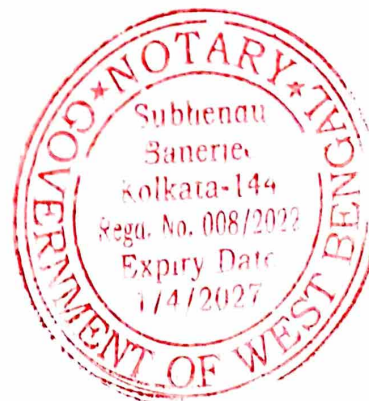
Regards,

(স্বাক্ষর প্রদানকারী সীমিত)

- ① Baby Roy - 9330532529
- ② Mala Ghosh - 9007512255
- ③ Tarapada Shaw - 7980806467
- ④ স্বাক্ষর সীমিত

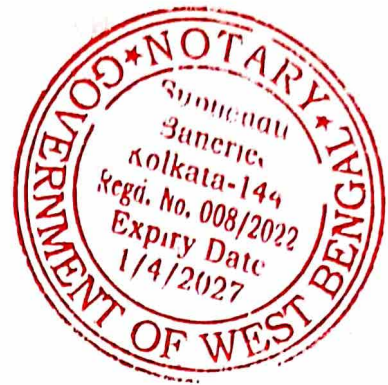


- 5) Pratima Das
- 6) Pratim Das
- 7) Manabi Chatterjee
- 8) Pratima Das - 6290302407
- 9) Moumita Roy
- 10) Ruma Karmaakar
- 11) Sweetya Roy
- 12) Pratim Dhar
- 13) Sahab Shaw
- 14) Priyotosh Roy
- 15) Pratim Das
- 16) Pratim Das
- 17) Pratim Das
- 18) Neha Baranwal - 8777783037
- 19) Pratim Das
- 20) Samapti Mondal
- 21) Kusum Jha
- 22) Mou Patra
- 23) Mansu Jha



- 31 -

To  
The BLLRO  
270, Grand Trunk Road,  
Belur Bazar  
Howrah - 711204



Date- 23/01/25

Subject: Complaint Against Illegal Activities and Safety Hazards in our area, Naboday palli Samiti, near Liluah Chakpara Battala Bazar

Respected Sir/Madam

We, the permanent residents of Naboday Palli Samiti adjacent to Bot Tala Bazar, Lilua Chakpara, humbly request your immediate attention to a serious issue plaguing our community.

An anti-social individual named Anand Sarkar, son of ~~Anand~~ <sup>Anil</sup> Sarkar, has illegally filled up a pond/Doba in our area, which has now been converted into a temporary warehouse. Despite a complaint filed in 2021 at Liluah Police Station by one of our residents, no appropriate action has been taken.

Abusing his power and influence, Anand Sarkar has constructed a temporary warehouse (Gudam) on this illegally reclaimed land and is using it for antisocial activities under the guise of a business. He, along with his associates frequently engages in activities like drinking, drug abuse, and creating disturbances in the neighborhood, often late into the night.

Despite our oral complaints, instead of taking corrective measures, Anand Sarkar has resorted to dumping garbage around the warehouse, making our living conditions extremely difficult and the environment unhealthy. On

যাচাই না করিয়া  
জমা হইল  
সহিঃ  
তারিখঃ ২৪/০১/২০২৫  
সদর দপ্তর  
মহানগর পুলিশের কার্যালয়  
লিলাহ, হাওড়া

-31A-

Typed Copy

To  
The BL LRO,  
270, Grand Trunk Road,  
Belur Bazar,  
Howrah - 711204

Date - 28.01.2025

Subject: Complaint Against illegal Activities and Safety Hazards in our area,  
Naboday Palli Samiti, near Liluah Chakpara Battala Bazar

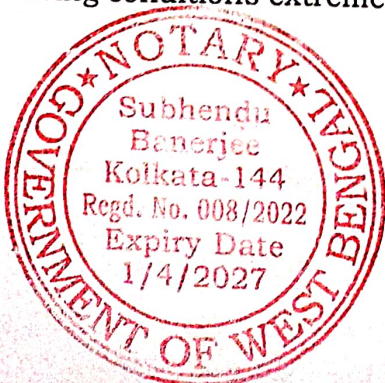
Respected Sir/ Madam,

We, the permanent residents of Naboday Palli Samiti adjacent to Bartala Bazar, Lilua Chakpara, humbly request your immediate attention to a serious issue plaguing our community.

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- 325

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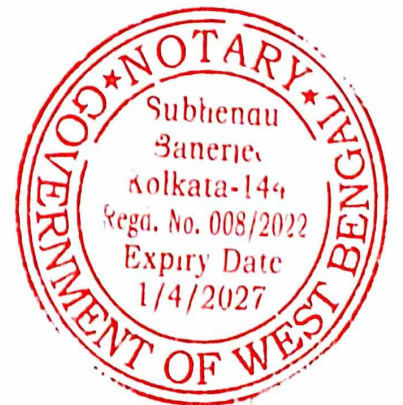
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Regards,

- ① Baby ROY - 9330532529
- ② Annapada Shaw - 7980806467
- ③ Mala Ghosh - 9007512255
- ④ Jyoti Sarkar



5) প্রিয়ম্বা গা - 33-

6) Paltom Das

7) Manabi Chatterjee

8) ইকিবি গা - 6290302407

9) Moumita Roy -

10) Kusna Karmakar,

11) Swarna Roy,

12) Pritam Dhar

13) Saheb Shaw.

14) Priyotosh Roy.

15) বিষ্ণু মল্লিক

6) মদনমোহন গা

7) জয়শ্রী - অসিত

8) Neha Baranwal - 8777783037

9) মীর্জা ফারুক

10) Samapti Mondal

1) Kusum Jha

2) Mev Patra

3) Mansu Jha



অতিথ -

অম্ম -

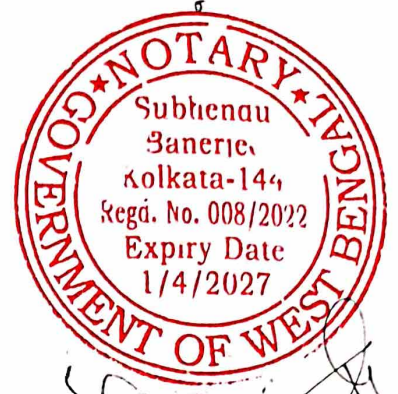
- ৩৫ -

স্বাক্ষর

অম্মিয়ার - ইন - চার্ম

থান্য - মিল্লুয়া,

চি বখন্না -



07/02/25

বিম্ম - মিত্তার ডোয়ায় (ব আর্জি নি  
ডোয়াউন নিম্বল, -

অম্ম

অম্মিয়ার বসডে আম্মার অফল সিঞ্জি বুলে -  
অবিলম্ব বিলাত নিবেদন - আম্ম অফলে মিল্লুয়া -  
চক্সিত্তা, বটতল্য বাজার অফলে - অফল মিল্লুয়া -  
মুম্বের অফল মিল্লুয়া অফিল্লুয়া, মুম্বের অফলে -  
বন্দু মিল্লুয়া অফিল্লুয়া আম্ম ডোয়ায় (ব আর্জি নি) ডোবে -  
ডোয়াউন বসে ডোয়া অফলা হলে বিলাত হুই - তিন  
বছর ঠারে ডোয়ায় চার্মিলা বেঞ্জিবেড হুলে অফলে  
ইই, কালি, ডিমেল বেঞ্জিবেড ডোয়া অফলা হলে হুই -  
চার্মিলা অফলে অফলে (বর্জি নিচার্থ) অফলে  
অফলে অফলে (22.02.2023) অফলে অফলে  
অফলে অফলে অফলে অফলে অফলে অফলে  
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- অফলে অফলে অফলে অফলে অফলে অফলে  
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- 34A - <sup>3</sup>

English Translation of  
P. 34

To  
The Officer-in-Charge,  
P.S. Liluah  
Address:

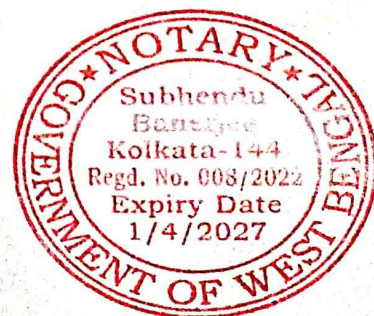
Date:  
Time:

Subject: Illegal Godown construction in  
the pond area of the locality.

Sir,

We, the residents of Lilua Chakpara, adjacent to Nabaday Pally Club near Battala Bazar, humbly submit to you that an illegal godown has been constructed in the pond under the club's premises and it's being rented out. For the past two to three years, barricades have been erected around the pond and bricks, sand and cement are being stored there for rental purposes. Moreover, the area is being filled with people's filthy waste materials. Last night (22.01.2023) a fire broke out and we all narrowly escaped from the horrific blaze. However, the club authorities have not taken any responsibility.

We humbly request the administration to take immediate action regarding this matter. If you investigate this issue and acknowledge our request, we will be eternally grateful.





English Translation of  
P-35

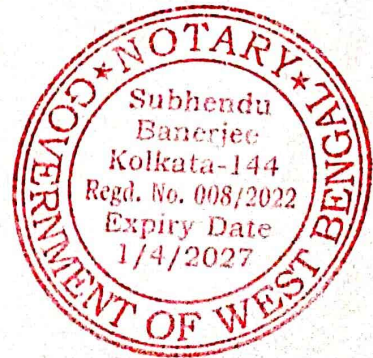
P.S. Liluah, Chakpara, 1/1 (22-A) Battala,  
Nabaday Pally, office- Bhattanagar.

P.S. Liluah

Yours sincerely,  
All the residents of Pally

- 1) Babi Roy
- 2) Swapna Roy
- 3) Priyotosh Roy
- 4) Ratri Roy
- 5) Mou Poyra
- 6) Sona Poyra
- 7) Kusum Jha
- 9) Manu Jha
- 10) Manabi Chatterjee
- 11) Uma Paul
- 12) Prvan Das
- 13) Neha Barnwal
- 14) Sefali Das
- 15) Rajdeep Banerjee
- 16) Mithu Das
- 17) Mala Ghosh
- 18) Mumita Pandit
- 19) Mamita Roy
- 20) Chranjit Barman
- 21) Ruma Karmakar

Humble request to the administration from all permanent residents of Nabaday Pally, Lilua Battala, to oblige us by stopping the illegal construction and dumping of filth in the pond.

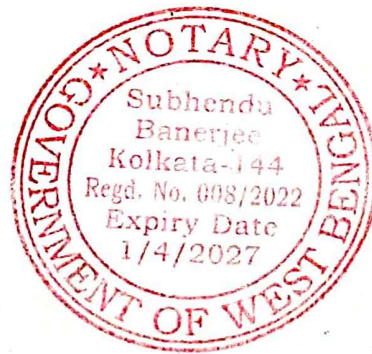


- 5) প্রিয়দীপ সিং
- 6) Bittom Das
- 7) Manabi Chatterjee
- 8) ফিরিঙ্গি মিয়া - 6290302407
- 9) Moumita Roy -
- 10) Kusma Karmakar,
- 11) Swapna Roy,
- 12) Pratim Dhar
- 13) Saheb Shaw.
- 14) Priyotosh Roy.
- 15) বিক্রম চক্রবর্তী
- 16) মনোজ কুমার
- 17) জয়ন্তী রায়
- 18) Neha Baranwal - 8777783037
- 19) মনোজ কুমার
- 20) Samapti Mondal
- 21) Kusum Jha
- 22) Mev Patra
- 23) Mansu Jha



English Translation of -  
P. 36.

- 5) Pratima
- 6) Bitam Das
- 7) Manabi Chatterjee
- 8) Pinki Roy 6290302407
- 9) Moumita Roy
- 10) Purna Karmakar
- 11) Swapana Ry
- 12) Pratam Dhar
- 13) Biyotosh Roy
- 15) Mithu Sarkar
- 16) Sefali Das
- 17) Rekha Barman
- 18) Neha Barnwal 8777783037
- 19) Namita Chakraborty
- 20) Sompati Mondal
- 21) Kusum Jha
- 22) Mou Poyra
- 23) Manju Jha



*Rtd. Senior Interpreting Officer (C)*  
30/7/2025

**R Islam**

Rtd. Senior Interpreting Officer (C)  
O. S. High Court, Calcutta

-37-

To  
The Executive Officer,  
Of Bally Municipality,



Date- 21.02.2025

Subject: Complaint Against Illegal Activities and Safety Hazards in our area, Nabaday palli Samiti, near Liluah Chakpara Battala Bazar

Respected Sir/Madam

We, the permanent residents of Naboday Palli Samiti adjacent to Bot Tala Bazar, Lilua Chakpara, humbly request your immediate attention to a serious issue plaguing our community.

An anti-social individual named Anand Sarkar, son of Monomali Sarkar, has illegally filled up a pond/Doba in our area, which has now been converted into a temporary warehouse. Despite a complaint filed in 2021 at Liluah Police Station by one of our residents, no appropriate action has been taken.

Abusing his power and influence, Anand Sarkar has constructed a temporary warehouse (Gudam) on this illegally reclaimed land and is using it for antisocial activities under the guise of a business. He, along with his associates, frequently engages in activities like drinking, drug abuse, and creating disturbances in the neighborhood, often late into the night.

Despite our oral complaints, instead of taking corrective measures, Anand Sarkar has resorted to dumping garbage around the warehouse, making our living conditions extremely difficult and the environment unhealthy. On

Page 1 of 6



- 37A -

Typed Copy

To  
The Executive Officer,  
Bally Municipality,

Date - 21.02.2025

Subject: Complaint Against illegal Activities and Safety Hazards in our area,  
Naboday Palli Samiti, near Liluah Chakpara Battala Bazar

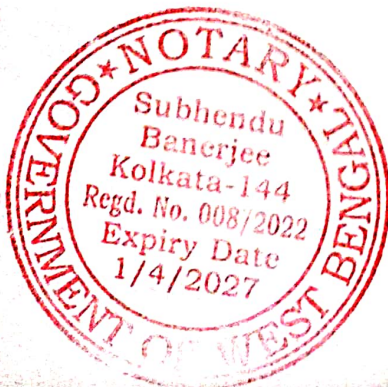
Respected Sir/ Madam,

We, the permanent residents of Naboday Palli Samiti adjacent to Bartala Bazar, Lilua Chakpara, humbly request your immediate attention to a serious issue plaguing our community.

An antisocial individual named Anand Sarkar, son of Monomali Sarkar, has illegally filled up a pond/ Doba in our area, which has now been converted into a temporary warehouse. Despite a complaint filed in 2021 of Liluah Police Station by one of our residents, no appropriate action has been taken.

Abusing his power and influence, Anand Sarkar has constructed a temporary warehouse (Gudam) on this illegally reclaimed land and is using it for antisocial activities under the guise of a business. He along with his associates, frequently engages in activities like drinking, drug, abuse and creating disturbances in the neighborhood, often late into the night.

Despite our oral complaints, instead of taking corrective measures, Anand Sarkar has resorted to dumping garbage around the warehouse, making our living conditions extremely difficult and the environment unhealthy. On



-38'

January 22, 2025, at around 10:45 PM, a fire broke out due to the flammable substances they were using, nearly causing a major disaster. Only due to the timely intervention of local residents and the fire brigade was the fire extinguished. The presence of an electric transformer near the warehouse further compounded the risk.

Given the presence of various flammable materials in the warehouse, there is a high probability of similar incidents occurring in the future, endangering the lives and property of all residents.

We earnestly request your intervention in this matter. We urge you to take immediate steps to stop Anand Sarkar from conducting anti-social activities in the warehouse and to ensure our safety. We believe that appropriate legal action should be taken against him.

We have attached photographs to support our claims and are willing to provide any additional photos or videos as needed.

Thank you for your immediate attention to this pressing matter.

Regards,

permanent Residents of 1/1 Chakpara Navodaypally

Landmark :- Battala Bazar

pin :- 711203

District :- Howrah

ward no. - 35

P.S :- Liluah

P.O :- Bhattanagar



- (5) প্রিয়দীপ সিং
- (6) Bitom Das
- (7) Manabi Chatterjee
- (8) ফরিদা হায়া - 6290302407
- (9) Moumita Roy -
- (10) Kusna Karmakar,
- (11) Sneha Roy,
- (12) Pintam Dhar
- (13) Saheb Shaw.
- (14) Priyotosh Roy.
- (15) নিলি বসু
- (16) মনোজ কুমার
- (17) জাহাঙ্গীর আলী
- (18) Neha Baranwal - 8777783037
- (19) মনোজ কুমার
- (20) Samapti Mondal
- (21) Kusum Jha
- (22) Mev Patra
- (23) Mansu Jha



-40-

To  
The M.O.S.(IC) ADF (Howrah)  
Of Fishery Department  
(West Bengal)

Received But Content  
not Verified  
ADF Howrah  
Signature: [Signature]  
Date: 21.02.25

Date- 21.02.2025

Subject: Complaint Against Illegal Activities and Safety Hazards in our  
area, Naboday palli Samiti, near Liluah Chakpara Battala Bazar

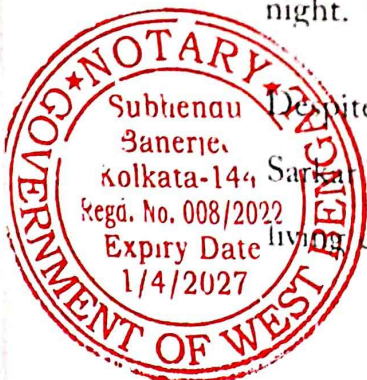
Respected Sir/Madam

We, the permanent residents of Naboday Palli Samiti adjacent to Bot Tala Bazar, Lilua Chakpara, humbly request your immediate attention to a serious issue plaguing our community.

An anti-social individual named Anand Sarkar, son of Monomali Sarkar, has illegally filled up a pond/Doba in our area, which has now been converted into a temporary warehouse. Despite a complaint filed in 2021 at Liluah Police Station by one of our residents, no appropriate action has been taken.

Abusing his **power and** influence, Anand Sarkar has constructed a temporary warehouse (Gudam) on this illegally reclaimed land and is using it for antisocial activities under the guise of a business. He, along with his associates, frequently engages in activities like drinking, drug abuse, and creating disturbances in the neighborhood, often late into the night.

Despite our oral complaints, instead of taking corrective measures, Anand Sarkar has resorted to dumping garbage around the warehouse, making our living conditions extremely difficult and the environment unhealthy. On



- 41 -

January 22, 2025, at around 10:45 PM, a fire broke out due to the flammable substances they were using, nearly causing a major disaster. Only due to the timely intervention of local residents and the fire brigade was the fire extinguished. The presence of an electric transformer near the warehouse further compounded the risk.

Given the presence of various flammable materials in the warehouse, there is a high probability of similar incidents occurring in the future, endangering the lives and property of all residents.

We earnestly request your intervention in this matter. We urge you to take immediate steps to stop Anand Sarkar from conducting anti-social activities in the warehouse and to ensure our safety. We believe that appropriate legal action should be taken against him.

We have attached photographs to support our claims and are willing to provide any additional photos or videos as needed.

Thank you for your immediate attention to this pressing matter.

Regards,

permanent Residents of 1/1 Chakpara Navodaypally

Landmark :- Battala Bazar

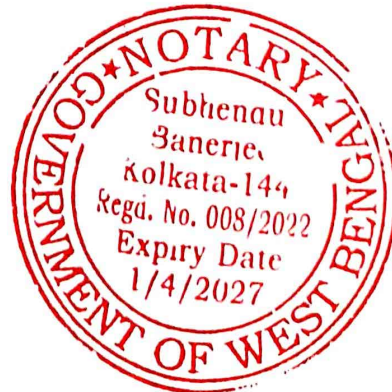
pin :- 711203

District :- Howrah

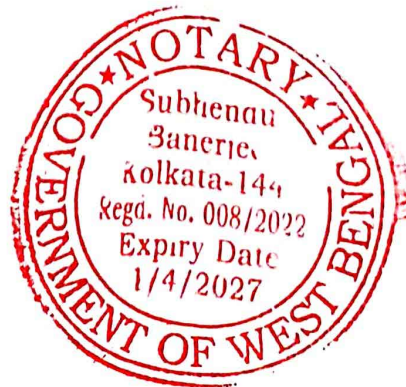
ward no. - 35

P.S :- Liluah

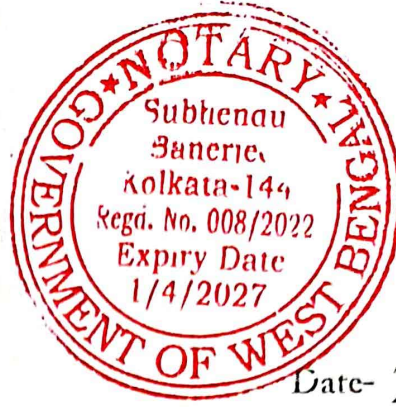
P.O :- Bhattanagar



- 5) প্রদীপ্তা গা
- 6) Bitom Das
- 7) Manabi Chatterjee
- 8) ফরিদা হা - 6290302407
- 9) Moumita Roy -
- 10) Kusna Karmakar,
- 11) Swarna Roy.
- 12) Pranam Dhar
- 13) Saheb Shaw.
- 14) Priyotosh Roy.
- 15) বিষ্ণু মল্লিক
- 16) মদনমোহন হাল
- 17) জাহ্নবা সেন
- 18) Neha Baranwal - 8777783037
- 19) মনসু জা
- 20) Samapti Mondal
- 21) Kusum Jha
- 22) Mev Patra
- 23) Mansu Jha



To  
The MLA  
Of Bally Assembly



Date- 27/02/25

Subject: Complaint Against Illegal Activities and Safety Hazards in our area, Naboday palli Samiti, near Liluah Chakpara Battala Bazar

Respected Sir/Madam

We, the permanent residents of Naboday Palli Samiti adjacent to Bot Tala Bazar, Lilua Chakpara, humbly request your immediate attention to a serious issue plaguing our community.

An anti-social individual named Anand Sarkar, son of Anil Sarkar, has illegally filled up a pond/Doba in our area, which has now been converted into a temporary warehouse. Despite a complaint filed in 2021 at Liluah Police Station by one of our residents, no appropriate action has been taken.

Abusing his power and influence, Anand Sarkar has constructed a temporary warehouse (Gudam) on this illegally reclaimed land and is using it for antisocial activities under the guise of a business. He, along with his associates, frequently engages in activities like drinking, drug abuse, and creating disturbances in the neighborhood, often late into the night.

Despite our oral complaints, instead of taking corrective measures, Anand Sarkar has resorted to dumping garbage around the warehouse, making our living conditions extremely difficult and the environment unhealthy. On

-44-

January 22, 2025, at around 10:45 PM, a fire broke out due to the flammable substances they were using, nearly causing a major disaster. Only due to the timely intervention of local residents and the fire brigade was the fire extinguished. The presence of an electric transformer near the warehouse further compounded the risk.

Given the presence of various flammable materials in the warehouse, there is a high probability of similar incidents occurring in the future, endangering the lives and property of all residents.

We earnestly request your intervention in this matter. We urge you to take immediate steps to stop Anand Sarkar from conducting anti-social activities in the warehouse and to ensure our safety. We believe that appropriate legal action should be taken against him.

We have attached photographs to support our claims and are willing to provide any additional photos or videos as needed.

Thank you for your immediate attention to this pressing matter.

Regards,

permanent Residents of 1/1 Chakpara Navodaypally

Landmark :- Battala Bazar

pin :- 711203

District :- Howrah

ward no. - 35

P.S :- Liluah

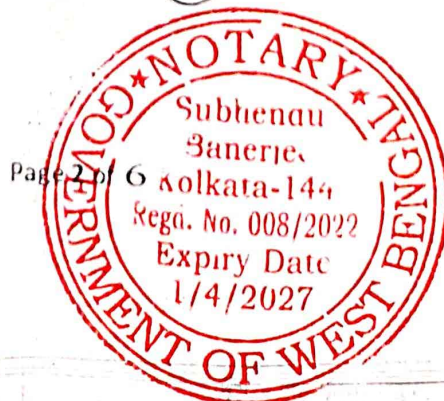
P.O :- Bhattanagar

(1) Moumita Ray 9330532529

(2) Parapada shaw 79808064

(3) Moumita Pandit

(4) Mala Ghosh



-45-

- 5) প্রিয়ম্বদা
- 6) Bitom Das
- 7) Manabi Chatterjee
- 8) ইন্দিরা দেবী - 6290302407
- 9) Moumita Roy -
- 10) Runa Karmaakar,
- 11) Swarna Roy,
- 12) Pranam Dhar
- 13) Saheb Shaw,
- 14) Priyotosh Roy.
- 15) ~~প্রিয়ম্বদা~~
- 6) ~~মন্সু জা~~
- 7) ~~সমাপ্তি মন্ডল~~
- 8) Neha Baranwal - 8777783037
- 9) ~~মন্সু জা~~
- 0) Samapti Mondal
- 1) Kusum Jha
- 2) MGV Patra
- 3) Mansu Jha



স্বাক্ষর - 46  
 বিজ্ঞানসম্মত বাসি সৌরজ্যোতি  
 বাসি, হাতুড়া -

Received Contents not Verified  
 01/03/2025  
 For BALLY MUNICIPALITY

CONTENTS NOT VERIFIED  
 01/03/25

বিষয়ঃ বে-আইনি স্থানীয় জায়গার আবেদন প্রসংগে  
 প্রকল্প দফতর দ্বারা Restoration order  
 প্রসংগে নিম্নলিখিত স্থানীয় প্রশাসন কর্তৃক প্রদত্ত

স্বাক্ষর, উক্ত সিদ্ধান্তে যে আবেদনটি উল্লিখিত রয়েছে সেই আবেদনটি  
 নিয়ে আমরা প্রত্যক্ষভাবেই উদ্বিগ্ন হইলাম। কিছু দফতর জমা  
 দিচ্ছি যেমন - BLSLRD (Bally), DM (Howrah), SDO (Sadam)  
 ADF (Howrah), ED (Bally), EP প্রসংগে Local P.S. Liluah,  
 মেহেস্তা নবদমিছিলি সমিতির কিছু সদস্যদের সেই স্থানীয় জায়গার  
 বিক্রির ক্ষেত্রে বে-আইনি প্রদানকারী নির্মাণে জড়িত মেহেস্তা  
 আমরা প্রকল্পের সমিতির প্রকল্পের ক্ষীণ বিবরণের আবেদন  
 প্রসংগে স্থানীয় দফতর সমিতির প্রকল্পের সেই সেই সদস্যদের নিয়ে  
 একটি, অথবা কোম্পানির নামে নিবন্ধিত বা প্রকল্পের  
 আমরা উদ্বিগ্ন হইলাম। প্রকল্প দফতরে আবেদন জমা  
 করি হইবে থাকি,

সং 28/02/2020 - তারিখে স্থানীয় দফতরে সেই আবেদন  
 দিচ্ছি জমাতে যোগে মাননীয় জুডিসি ক্যান্সেলারী স্বাক্ষর -  
 দফতরে কর্মরত উচ্চ আধিকারিক তিনি জমাতে - ৫৬ (৫)  
 প্রসংগে প্রকল্পের বে-আইনি প্রসংগে আবেদন প্রকল্পের স্থানীয়  
 স্থানীয় বসিয়েছে। প্রকল্পের বে-আইনি জানিয়ে প্রকল্পের -  
 Restoration order এর লিখিত মোটামুটি নিম্নলিখিত স্থানীয়  
 স্থানীয় হইবে, প্রকল্পের নিম্নলিখিত স্থানীয় স্থানীয় স্থানীয়  
 স্থানীয় প্রকল্পের

NOTARY PUBLIC  
 Subhendu Banerjee  
 Kolkata-144  
 Regd. No. 008/2022  
 Expiry Date  
 1/4/2027  
 GOVERNMENT OF WEST BENGAL

AM (HOWRAH) হইলে SDO (Sadam) দফতর প্রকল্পের memo no. -  
 202/25/25 (C) - প্রকল্প দ্বারা নিম্নলিখিত স্থানীয় আবেদন দিচ্ছি  
 প্রকল্পের মেহেস্তার মোটামুটি প্রকল্পের 6/02/25 তারিখে

P.T.O

- 46-A -  
English Translation  
of P-46.

46

To  
The Administrator Bally Municipality  
Bally, Howrah.

Sub: Compliant against the filling up of pond illegally and failure on the part of the Police Station for help inspite of restoration order from all concerned department.

Sir,

The complaint mentioned in the said petition regarding this complaint we the residents of area have submitted Application to some department to the higher authority namely BL&LRO (Bally), DM (Howrah), SDO (Sadar), ADF (Howrah) and EO (Bally) CP and Local P.S. Liluah as some members of Nabaday Pally Samity is involved in the construction of illegal Godown by filling up the pond so we give Application to the President of the Samtiy Sri Shib Prasad Gayen and the Secretary Sri Prabir Das as they did not taken any step whatsoever we were compelled to file our complaint to all department of the higher authority.

On last 24.2.2025 when we went to the land department for ascertaining the situation of this complaint respected Sudipta Banerjee higher officer working in the department informed that as per section 4C(5) it is illegal and in their record the land has been found to be pond. Telling the same as illegal written notice with restoration order has been sent to Liluah Police Station and they did not any report of the same from Liluah Police Station.

They had send notice to Liluah Police Station by memo No. 1402/25/SS(C) from the office of SDM Sadar through DM (Howrah) to look into the matter lawfully on 6.2.25.



স্বাক্ষরিত CP দপ্তর ২৫/৩ HET বিজ্ঞান MEMO NO. - 483/PO/CO(M)  
দ্বারা DCP দপ্তর স্বাক্ষরিত আবেদন MEMO NO. - 662/(DCP-ND)/25  
দ্বারা লিলুয়া থানায় নিষেধাজ্ঞা হইবে।

স্বাক্ষরিত দপ্তর কোন স্বাক্ষর (Form legal Action) -  
আবেদন শিরেও লিলুয়া থানায় তরফ দিগে আবেদন কোথায়  
স্বাক্ষরিত নিষেধাজ্ঞা।

আবেদন কয়েক আবেদনের বিলম্বিত নিবেদন হইলে -  
কর্তা আবেদন প্রদানের নিষেধাজ্ঞা বৃদ্ধিতে মে বে-আইনি সুযোগস্বার্থী  
নিষেধাজ্ঞা করেছেন ও তুলন দিগে নিষেধাজ্ঞা আবেদন অবস্থায়  
শিরেও আবেদন প্রদান, স্বাক্ষর হইলে মে-আইনি স্বাক্ষরিত  
আবেদন দলদলীয় কার্যক্রম বশমত করি, আবেদনের হইলে নিবেদন  
দ্বিবার্ষিক হইলে আবেদন আবেদন চিহ্নকৃত হইবে।

ইনচার্জ অফিসার

copy forwarded  
to M.L.A  
Bally, Howrah

- স্বাক্ষরিত স্বাক্ষরিত স্বাক্ষরিত -  
1/1 নবদুর্গা, চক্কি, বটতলা,  
লিলুয়া থানা,  
Ward No. - 35  
PS. - Liluah  
P.O - Bhattanagaram  
Pin - 711003  
Ph.No. - 9330532529/7980806467



- 47 A -  
English Translation  
of P.47-

47

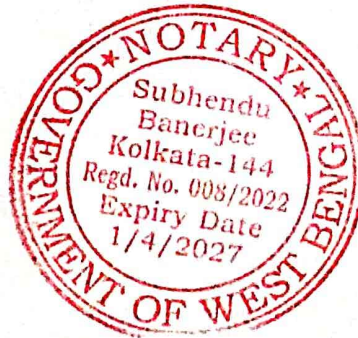
Even from CP department by HTI building Memo No. 483/PG/CC(H) DCP department and thereafter by Memo No. 662/(DCP-ND)/25 it has been sent to Liluah Police Station.

Even after all notices was sent from all department for legal action we have not received any assistant from the Liluah Police Station.

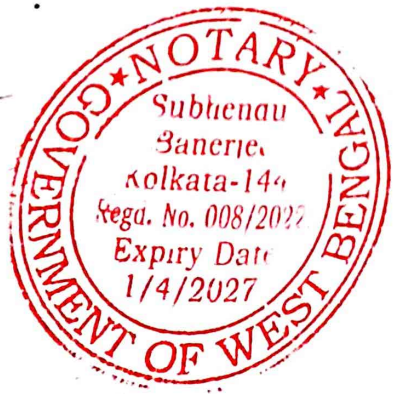
It is our humble submission to you that by demolishing the godown constructed illegally upon filing up the pond Sri Ananda Sarkar Pond demolished and the pond be restored to its previous possession. We want penal punishment against those who are involved in this illegal act, if our submission is acted upon we shall remain ever grateful to you.

Thank you,  
All the residents of the Pally  
1/1, Nabaday Pally, Chakpara,  
Battala, Liluah, Howrah  
Ward No. 35  
P.S. Liluah  
P.O. Bhattanagar  
Pin- 711203  
Ph No .9330532529/ 7980806467

Copy forwarded  
To M.L.A.  
Bally, Howrah



- 5) প্রাণেশ্বরী
- 6) Pratim Das
- 7) Manabi Chatterjee
- 8) ফরিদা হোসেন - 6290302407
- 9) Moumita Roy -
- 10) Kusna Karmakar,
- 11) Swarna Roy.
- 12) Pratim Dhar
- 13) Saheb Shaw.
- 14) Priyotosh Roy.
- 15) শ্রীমতী সঞ্জয়
- 16) সঞ্জয় কান্ত
- 17) জ্যোতিষা
- 18) Neha Baramwal - 8777783037
- 19) শ্রীমতী সঞ্জয়
- 20) Samapti Mondal
- 21) Kusum Jha
- 22) Mev Patra
- 23) Mansu Jha

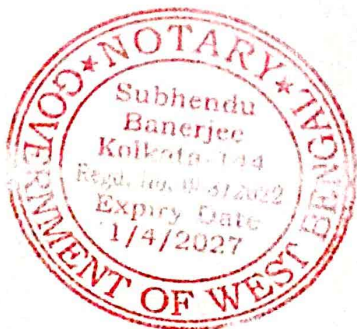


- 48A -  
English Translation  
of P-48.

48

- 5) Pratima Dhar
- 6) Biton Das
- 7) Manabi Chatterjee
- 8) Pinki Roy 6290302407
- 9) Moumita Roy
- 10) Ruma Karmakar
- 11) Swapan Roy
- 12) Pratim Dhar
- 13) Soheb Shaw
- 14) Bijotosh Roy
- 15) Mithu Sarkar
- 16) Sefali Das
- 17) Rekha Burman
- 18) Neha Baranwal - 87777830037
- 19) Namita Chakraborty
- 20) Samapti Mondal
- 21) Kusum Jha
- 22) Mou Poyra
- 23) Manju Jha

Certified to be the English translation of a Letter in  
Bengali.



*Subhendu Banerjee*  
20.07.25

Subhendu Banerjee  
Not. Secy. Interpreting Officer  
High Court, Calcutta



**BALLY MUNICIPALITY**

384, G.T. Road, Bally, Howrah-711201  
Tel.No.: 2654-2236, Fax: 2654-0079

Memo No. BM/01273/Law/E.O./24-25

Dated 25<sup>th</sup> February, 2025

From : The Executive Officer,  
Bally Municipality

To : The Inspector-in-charge,  
Liluah Police Station,  
Liluah, Howrah.

Sub. : Request for necessary action.

Ref. : Complaint dated 21.02.2025 against illegal activities at the area near Nabaday Pally Samity, Chakpara Battala Bazar, Liluah, Howrah-711204.

Enclosed please find herewith the above noted complaint filed by one Moumita Roy of 1/1, Chakpara Nabadaypally, P.O. Bhattanagar, P.S. Liluah, Howrah, which will speak for itself for favour of your information and taking necessary action as per prevailing regulations.

Your prompt action in this regard is highly solicited.

Encl. As stated above.

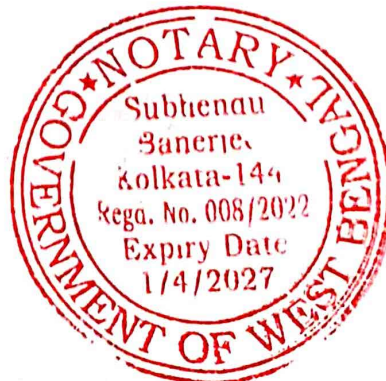
*[Signature]* 25.02.2025  
Executive Officer  
Bally Municipality

Memo No. BM/01273/(1-5)/Law/E.O./24-25 Dated 25.02.2025

Copy forwarded for information to :

- 1) Additional Director of Fisheries, Howrah,  
Raghav Plaza, 3<sup>rd</sup> Floor, 62/2, Rose Marry Lane, Howrah-711101,
- 2) The Administrator, Bally Municipality,
- 3) Sri Molay Lohar, SAE, Bally Municipality
- 4) I/C, Law Section, -- do -
- ✓ 5) Smt. Moumita Roy,  
1/1, Chakpara Nabaday Pally, P.O. Bhattanagar, Howrah-711203

*[Signature]* 25.02.2025  
Executive Officer  
Bally Municipality





**Bally Municipality**  
384, G.T. Road, Bally, Howrah-711201  
Tel.No.: 2641-3636, Fax: 2641-5846

Memo No. BM/01274/Law/Admin/24-25

Dated 25th February, 2025

**From:** The Executive Officer,  
Bally Municipality.

**To:** Block Land & Land Reforms Officer,  
Bally Jagachha,  
229, G.T. Road,  
P.O. Belurmath,  
Howrah-711202.

**Sub.:** Request for status report.

**Ref.:** Complaint dated 21.02.2025 against illegal activities at the area  
near Nabaday Pally Samity, Chakpara Battala Bazar, Liluah,  
Howrah-711204.

In connection with the letter under reference, this is to request you to make an physical enquiry in the  
respective area near Nabaday Pally Samity, Chakpara Battala Bazar, and send a status report of the same to this  
end at the earliest. Photocopy of the above noted complaint is attached herewith for ready reference.

Your prompt cooperation in the matter is highly solicited.

**Encl.:** As above.

*Feb 25.02.2025*  
Executive Officer,  
Bally Municipality

Memo No. BM/01274/(1-4)/Law/Admin/24-25

Dated 25.02.2025

**Copy for information to :**

- 1) Additional Director of Fisheries, Howrah,  
Raghav Plaza, 3<sup>rd</sup> Floor, 62/2, Rose Marry Lane, Howrah-711101,
- 2) Administrator, Bally Municipality.
- 3) Sri Molay Lohar, SAE, -- do --
- 4) IC, Law Section, -- do --
- 5) Smt. Moumita Roy,  
1/1, Chakpara Nabaday Pally, P.O. Bhattanagar, Howrah-711203

*Feb 25.02.2025*  
Executive Officer,  
Bally Municipality





## Bally Municipality

384, G.T. Road, Bally, Howrah-711201

Tel.No.:2641-3636, Fax: 2641-5846

Memo No.BM/00229 / (2)/Law/Admin/25-26

Dated 3<sup>rd</sup> June, 2025

**From :** The Executive Officer,  
Bally Municipality

**To :** 1) Smt. Moumita Roy,  
I/I, Chakpara Naboday Pally,  
P.O. Liluah, Howrah-711204  
2) General Secretary,  
Naboday Pally Samity  
Chakpara Naboday Pally

### Sub. : Notice of Hearing

**Ref.:** Compliant letter dated 21.02.2025 filed by one Moumita Roy and others against illegal filling of a water body near Naboday Pally Samity, Chakpara, Liluah, Howrah.

Apropos of the above this is to inform you that a hearing will be held on 09.06.2025 at 3:30 PM at the office chamber of the undersigned at Bally Municipality, in respect of the land in question at Chakpara, Liluah, Howrah-711204.

You are hereby requested to remain present in the hearing in person or through your authorized representative as per schedule date, time and place along with all the relevant documents, if any, as applicable.

You are also requested to bring with you one ID proof in original and a photocopy of the same to be submitted to the undersigned.

*Filed 03.06.2025*  
Executive Officer,  
Bally Municipality

Memo No.BM/00229 / (2-6)/Law/Admin/25-26

dated 03.06.2025

Copy forwarded for information to:

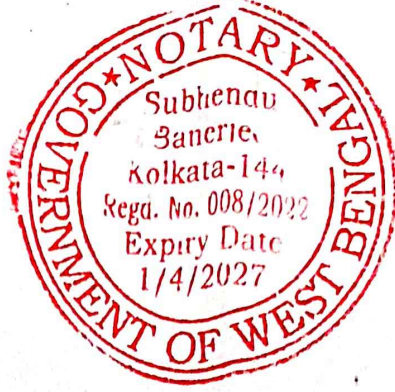
- 1) District Magistrate, Howrah,
- 2) Additional District Magistrate (Land Reforms), Howrah,
- 3) The Administrator, Bally Municipality,
- 4) The Block Land & Land Reforms Officer, Bally Jagacha, Bally, Howrah  
-- With a request to remain present in the hearing with a status report of the land in question as per schedule.
- 5) Sri Molay Lohar, SAE, Bally Municipality, -- with a request to remain present in the hearing as per schedule,
- 6) I/C, Law Section, Bally Municipality,

*Filed 03.06.2025*  
Executive Officer,  
Bally Municipality



Date: 5/06/25

Time:



শ্রী  
অরুণিষ্ঠা আশিকথারীক  
থানা - লিলুমুমা  
Pin -

বিষয়:- উচ্চ দমাত্তরে পুকুর তৈরী করে সুদামহর  
নির্মাণের অপেক্ষায় করায় রেনি থ্রেট প্রবা-  
ধাতি, আতি ওষ্ঠায় ভুমকির অপেক্ষায় FIR

সম্মান,

আমি প্রতিমা বনু, স্বাক্ষর নাম - অরুণিষ্ঠা আতি, স্থানীয় নাম -  
সীতালু বনু, ঠিকানা - 1/1 চবলিয়া ওবদন সিল্লি, পিন - 711203  
সিডি - কটনগর, আমি আমার স্বাক্ষর অঙ্গুষ্ঠায় স্বাক্ষর করে  
ঠিকানায় বসবাস করছি, বাল্যকাল থেকে আমার গার্হস্থ্য ও  
প্রতিবেশীদের সাথে সহানুভূতি বহু হলেও, কিছু কাজে আবে  
আমি আমার স্বাক্ষর গার্হস্থ্য মিত্রের কিছু ব্যতিক্রম্যে মিলিত হলে  
পুকুর তৈরী করে বে-আইনি সুদামহর নির্মাণ ও বহুস্বিদায় মেনে  
পুকুর তৈরী করে অপেক্ষায় অন্য উচ্চ দমাত্তরে করে আতি সেনন, L&A  
P.S, DM (Howrah), CP (Howrah), SDO (Howrah), EO (Bally), BLSLR  
(Bally Jagachal), MLA (Bally), Fishery (Howrah) তথা Chairmen  
of Howrah স্থানীয় ARUP ROY সম্মানকে মৌখিকভাবে জানান  
হয়,

স্বল্প - সম্মানের আমাকে মৌখিক Inspection হয় স্বাক্ষর অরুণিষ্ঠা  
গোয়েই অন্যরকম দৃষ্টিতে স্বাক্ষর-কাজ প্রতিবেশায়, স্বাক্ষর প্রতিবেশে  
স্বাক্ষর করলে অন্যরকম ভুমকির প্রমাণ হলে আমি ও আমার  
প্রতিবেশীদেরকে, সম্মান কখন <sup>23:19 hrs.</sup> আমাদের বাড়ির সামনে সিড়ির কিছু  
স্বাক্ষর রঙন নাম, প্রকৃত সিক্কান, স্বাক্ষর জানা, জোমেন দাড়া, মুসিল মে,  
স্বাক্ষর দাড়া স্বাক্ষর কিছু ছোলে ছোট বয়স - স্বাক্ষর জানে আমায়  
'রেনি থ্রেট' মেয় স্বাক্ষর স্বাক্ষর স্থানে সোলিডামাজ করে আমার চরিত্র  
স্থানে স্বাক্ষর বলে স্বাক্ষর আমাকে আমাদের বাড়ি ও আতি ওষ্ঠায়  
ভুমকি মেয়, স্বাক্ষর ঘটনার তিথিও স্মরণ মিলে আমি ও আমার পরিবার  
ও প্রতিবেশীর জানরহনের জন্য লিলুমুমা থানাকে FIR ~~স্বাক্ষর~~ দাখিল  
করণ অনুরোধ করছি,

-52A-

English Translation  
P-52

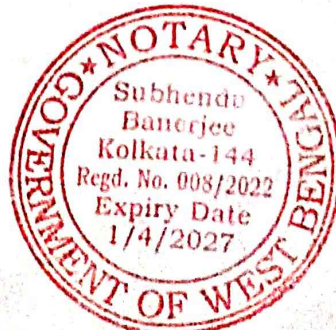
Certified to be the English translation of a Letter  
in Bengali

To  
The Officer-in-Charge  
P.S. Liluah  
Pin-

Date: 5.06.25  
Time:

Sub: FIR filed for rape threat and threat of breaking house and vehicle after complaining about godown construction by filling up pond to higher authorities.  
Sir,

I Pratima Dhar, father's name Tarapada Shau, Husband's name Tinku Dhar, address 1/1, Chakpara Nabaday Pally, Pin- 711203, P.O. Bhattanagar. Due to my father's illness, I have been residing at this address. I grew up here with my siblings and neighbours since childhood. A few months ago, I, along with my father, brother and some residents of the neighbourhood jointly filed complaints to various higher authorities about filling up the pond and constructing an illegal warehouse, as well as dumping waste materials into the pond. We reported this to authorities such as Local P.S. DM (Howrah), CP (Howrah), SDO (Howrah), EO (Bally) BL&LRO (Bally Jagacha), MLA (Bally), Fishery (Howrah) and Chairperson of Howrah, the Hon'ble Shri Arup Roy was also verbally informed.



আরও দুইটি আমার বিক্রয় অনুষ্ঠিত আমাদের মে-একল সিরিকার  
ও সিরিকার দুই সিরিকার অনুষ্ঠিত আমাদের করেছেন আমার  
কোনো কোনো কোনো কোনো কোনো কোনো কোনো কোনো কোনো কোনো কোনো  
দুইটি আমার দুইটি FIR টি দাখিল করিয়া আমার  
বাচিও করিবেন,

ঠিকানা- 1/1 ~~ক~~ - ৬৬ চকসীতা  
নবদাস সিল্প, মিলনুয়া, হাতুড়া  
- ৭১১২০৩ সিম্রা- বেঙ্গলুরু,

ইতি

Pratima Dhar  
8777684916



Received  
S. Rehan  
05/06/22



- 53A -  
English Translation of  
P-53.

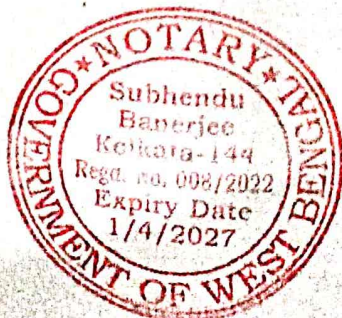
After the order of the Minister, a joint inspection was conducted and subsequently various suspended works progressed. Due to the progress of the work we faced various threats. Last night 23:19 hrs. my neighbour Ratan Roy, Sanjoy Sikdar, Raj Jana, Soumen Das, Swapan Dey, Shib Prasad Gayen, Biswajit Dutta and I were threatened by some boys outside our homes, including Chhoton Barua they all gave us rape threats and abused us using derogatory language about our parents. They also threatened to break our house and car. With video evidence of the entire incident, I request Lilua Police Station to file an FIR to protect my family and neighbours.

My special request is that no harm should come to the families and neighbours who have filed complaints about the pond filling and I demand strict punishment for the culprits. I would be obliged if you could file this FIR and take necessary action.

Yours sincerely  
Pratima Dhar  
8777684916

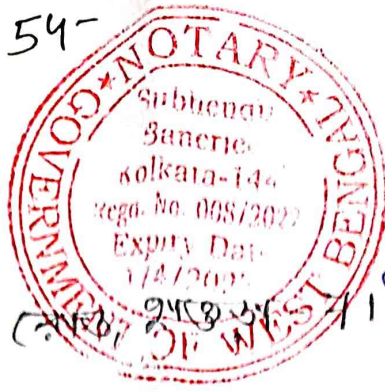
Address:  
1/1, Chakpara Nabaday Pally, Lilua,  
Howrah- 711203, P.O. Bhattanagar

Certified to be the English translation of a Letter  
in Bengali



*R Islam*  
30/7/2025

**R Islam**  
Rtd. Senior Interpreting Officer (C1)  
O. S. High Court, Calcutta



স্বীতি-  
মাননীয় স্থানীয় কমিশনার,  
হাওড়া।

২৫ নং, নিত্যসিমান স্মার্তাঙ্গী সেক্টর, হাওড়া।

বিষয়:- শ্রীকান্ত ব্রহ্মচারীর জমিদারী কারামত,  
অকম্প্য ডেপার্টমেন্ট স্মার্ট সেক্টর হস্ত,  
স্মার্তাঙ্গী স্মার্তাঙ্গীর আবেদন করা।

স্বাক্ষর,

বিষয়টি কিছু দিন আগে ২৪/০১/২৫ তারিখে আমায় -  
লিখিত চকসিদ্ধি অফিসে পৌঁছানো হইয়াছিল বিভিন্ন উচ্চ দপ্তরে -  
শ্রীকান্ত ব্রহ্মচারীর পুত্র জমিদারী জমিদারী প্রমাণ, হাওড়া জমিদারী  
আমায় হাওড়া স্থানীয় কমিশনার - এর কাছেও যাবৎ প্রমাণ,  
নিরন্তর অফিসারবন্দে (অফিসারবন্দে) স্মার্তাঙ্গী হস্ত, স্মার্তাঙ্গী  
শ্রীকান্ত ব্রহ্মচারীর পুত্র স্মার্তাঙ্গী জমিদারী - অফিসে আমায় কিছু  
স্মার্তাঙ্গী জমিদারী অফিসারবন্দে অকম্প্য ডেপার্টমেন্ট স্মার্তাঙ্গী করে  
স্মার্তাঙ্গী স্মার্তাঙ্গীর বর্তমান 'স্মার্ট স্মার্ট' হিসেবে থাকে, কিছু স্মার্তাঙ্গী -  
স্মার্তাঙ্গীর স্মার্তাঙ্গী করে আমায়ের অনেকের স্মার্তাঙ্গীর জমিদারী -  
স্মার্তাঙ্গী স্মার্তাঙ্গী হইতে হাওড়া, লিখিত স্মার্তাঙ্গী স্মার্তাঙ্গী জমিদারী  
জমিদারী হস্ত, তারিখে ৩১/০৫/২৫ আমায়ের OAD No. - 1834 স্মার্তাঙ্গী  
হস্ত স্মার্তাঙ্গীর স্মার্তাঙ্গী ৫/০৬/২৫ তারিখে আমায়ের আমায়ের -  
স্মার্তাঙ্গী স্মার্তাঙ্গীর স্মার্তাঙ্গী স্মার্তাঙ্গী স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর  
স্মার্তাঙ্গী হস্ত, স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর  
স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর  
স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর  
স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর  
স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর  
স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর  
স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর স্মার্তাঙ্গীর

- 54A -  
English Translation of  
P. 54.

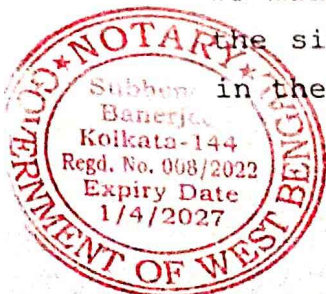
To

The Police Commissioner, Howrah  
No. 28, Nityadhan Mukherjee Road  
Howrah- 711101

Dt. 25.6.25

Sub: Application for save our life due to rape threat was given in an indecent language for complaining of pond filling.

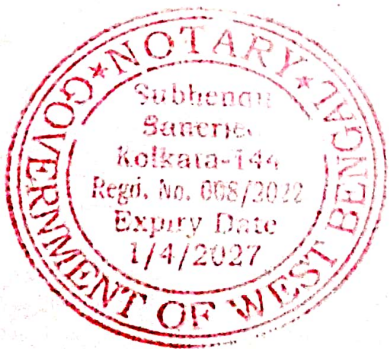
A few months ago, on 24.01.2025, we, the residents of Lilua Chakpara Nabaday Pally filed complaints with various higher authorities regarding the filling up of the pond. We also lodged that complaint with the Police Commissioner of Howrah. Immediately after various verifications began. Those involved in the conspiracy to fill up the pond started using abusive language and taunting in front of some of our homes and some people using their power, threaten and throw bricks in front of many of our homes and also issue rape threats to the women of the house. The first complaint was lodged at Lilua Police Station and on 31.05.2025 we were given a General Diary (GD) No 1834 by the police station. On 4.6.2025 we were again threatened with our homes being demolished and the women were verbally abused. The next day, when we went with video evidence, we were told by the Lilua police station to file a written complaint. Despite this yesterday 24.06.25 we have been subjected to verbal abuse and threats, when we made phone call to the Lilua police station about the situation, officials came to the scene, but even in their presence, we were threatened again.



মহামান, আমাদের আবেদন মারফত এই বৈশিষ্ট্য কাম  
 করছে তাদের অন্তর্ভুক্তকরণ করা হোক আমাদের এই  
 অন্তিমোক্ত কারণ মারফত আমাদের জা, কোনেদের বৈশি  
 স্ট্রে' দিমে ব্যবহারকম অকম্প্রোমিসাম আনিআলয়ক করছে  
 তাদের কর্মের ক্ষতি দিয়া আমাদের স্বাধিত করিবেন,  
 আমাদের দ্বিতরকম করিলে আমরা অসিয়ার চিরকৃতজ্ঞ থাকিব,  
 বৃত্তি

1/1 চব্বিশতম অবদম দিল্লি,  
 লিলুম, প্রাভুতা,  
 P.O - টেটনডর  
 P.S - লিলুম  
 Pin - 711203.

- 1) Baby Roy
- 2) Puja Das.
- 3) Maimita Roy.
- 4) Ashim Das
- 5) Rama Kannakar
- 6) Pritom Das
- 7) Maimida Bandit
- 8) Sahab Shaw
- 9) প্রতীমা চক্র
- 10) রঞ্জা দাস
- 11) গোলমু ডাস
- 12) Manishor-Mukherjee
- 13) বসিমা চক্রবর্তী



- SSA -  
English Translation  
of P-SS.

Sir, our request is that those who are doing this illegal act should be identified for making this complaint, who have been threatening 'rape threat' of our mother and sister with various indecent and abusive language we will be obliged that if they will be punished severely.

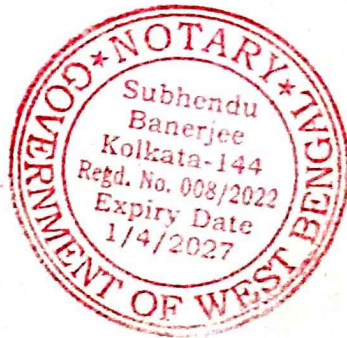
We will be eternally grateful to you for saving our lives.

Your sincerely  
1/1, Chakpara Nabaday Pally,  
Lilua, Howrah,  
P.O. Bhattanagar,  
P.S.Lilua,  
Pin- 711203

- 1) Baby Roy
- 2) Puja Das
- 3) Moumita Roy
- 4) Asim Roy
- 5) Ruma Karmakar
- 6) Pritom Das

- 7) Mounisa Pandit
- 8) Saheb Shaw
- 9) Pratiam Dhar
- 10) Ratna Das
- 11) Tarapada Shau
- 12) Manisha Mukherjee
- 13) Namita Chakraborty

Certified to be the English translation of a Letter  
in Bengali



*R Islam*  
30/7/2025

**R Islam**  
Rtd. Senior Interpreting Officer (C)  
O.S. High Court, Calcutta

মাননীয়

সিদ্ধান্তকালী বালি সৌন্দর্য  
বালি, হাওড়া -

Received Contents not Verified  
01/03/2025  
For BALLY MUNICIPALITY

Contents not Verified  
Office

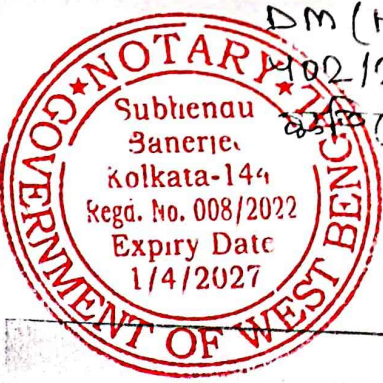
বিষয়ঃ বে-আইনি ছিকুর ডেবটের আবেদন প্রসংগে  
একল দফতর দ্বারা Restoration order  
আবহার বিরুদ্ধে থানা প্রদান করা হওয়া  
বহাল

স্বাক্ষর,

উক্ত সিদ্ধান্তে মে আবেদনটি উল্লেখিত রয়েছে এই আবেদনটি  
নিম্নে আমরা প্রত্যক্ষকারীরা উল্লেখিত কিছু দফতর জমা  
সিদ্ধান্ত মেমোর - BL&LRD (Bally), DM (Howrah), SDO (Sodam)  
ADF (Howrah), EO (Bally), EP প্রসংগে Local P.S Liliuh,  
মেহেতু নবদমিছিলি এমিতির কিছু সদস্যদের এই ছিকুর ডেবট  
বিরুদ্ধে আবেদন বে-আইনি প্রদানকারী নিম্নে উক্ত মেহেতু  
আমরা প্রদান এমিতির প্রদান করা স্থানীয় এমিতির  
প্রসংগে স্থানীয় দফতর এমিতির প্রদান করা এই দুই সদস্যদের  
প্রসংগে, অন্য কোনো প্রকারে প্রদান করা প্রদান -  
আমরা উল্লেখিত একল দফতরে আবেদন জমা  
করা হলে থাকি,

এত 28/02/2025- তারিখে স্থানীয় দফতরে এই আবেদন  
দ্রুত জমা হলে মাননীয় সুদীর্ঘ বয়সী স্বাক্ষর -  
দফতরে কর্মরত উচ্চ আধিকারিক তিনি জমা - ৫৫ (৫)  
প্রসংগে প্রদান করা এই বে-আইনি প্রসংগে প্রদান করা  
ছিকুর বিরুদ্ধে, প্রদান করা বে-আইনি জানিয়ে প্রদান -  
Restoration order এর লিখিত মোট লিখিত থানা  
নির্দেশনা হয়েছে, অন্য কোনো প্রকারে প্রদান করা  
থানার উন্নয়ন প্রদান,

DM (HOWRAH) হলে SDO (Sodam) দফতর মেমোর memo NO. -  
202/25/55 (০) - প্রদান করা লিখিত থানা প্রদান করা  
প্রদান করা মেমোর মোটিক প্রদান করা প্রদান করা ৬/০২/২৫ তারিখে,



P. T. O

- 56A -  
English Translation of  
P. 56 .

33

To  
The Administrator Bally Municipality  
Bally, Howrah.

Sub: Compliant against the filling up of pond illegally and failure on the part of the Police Station for help inspite of restoration order from all concerned department.

Sir,

The complaint mentioned in the said petition regarding this complaint we the residents of area have submitted Application to some department to the higher authority namely BL&LRO (Bally), DM (Howrah), SDO (Sadar), ADF (Howrah) and EO (Bally) CP and Local P.S. Liluah as some members of Nabaday Pally Samity is involved in the construction of illegal Godown by filling up the pond so we give Application to the President of the Samtiy Sri Shib Prasad Gayen and the Secretary Sri Prabir Das as they did not taken any step whatsoever we were compelled to file our complaint to all department of the higher authority.

On last 24.2.2025 when we went to the land department for ascertaining the situation of this complaint respected Sudipta Banerjee higher officer working in the department informed that as per section 4C(5) it is illegal and in their record the land has been found to be pond. Telling the same as illegal written notice with restoration order has been sent to Liluah Police Station and they did not any report of the same from Liluah Police Station.

They had send notice to Liluah Police Station by memo No. 1402/25/SS(C) from the office of SDM Sadar through DM (Howrah) to look into the matter lawfully on 6.2.25.



মমলবি ৫৮ দসত্তর হইতে HET বিল্ডিং MEMO NO. - 483/PH/CELH)  
দ্বারা DCP দসত্তর দ্বারা আরম্ভিত MEMO NO. - 662/(DCP-ND)/25  
দ্বারা- লিলুয়া গ্রাম্যায় নিষেধা মোহা হইতে,

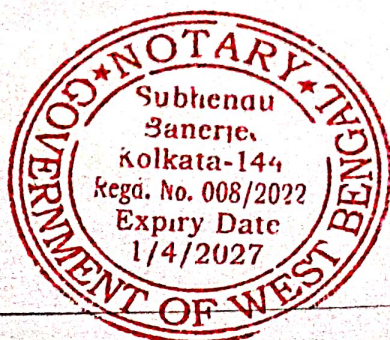
অন্য দসত্তর মোহা অন্যান্য মোহা (Form legal Action) -  
আজ্ঞার পিঠেও লিলুয়া গ্রাম্যায় তরম হিসে আনয়ন মোহা  
অন্যান্য মোহা নিষেধা.

আমিয়ার কক্ষে আমায়ের বিল্ডিং নিষেধন পূর্বে মে -  
কর্মা আনয়ন গ্রাম্যায় নিষেধন বৃত্তিতে মে মে- আর্টনি অ্যানায়ের  
নিষেধন বর্ণনেন আ তুলে হিসে নিষেধন আর্টনি অ্যানায়ের  
মিলিতমে আনয় মোহা, আনয় আনয় হই মে- আর্টনি কক্ষে মুক্ত  
আনয় দলনীয় কক্ষে আনয় করি, আমায়ের পূর্বে নিষেধন  
দ্বিষয় হইলে আমায় আমায়ের চিহ্নবৃত্তও আনয়.

ইনস্ক্রিপশন

copy forwarded  
to M.L.A  
Bally, Howrah

- অন্যান্য মোহা আনয় হইতে -  
1/1 নবদুর্গা, চক্কিয়ার, বটতলা,  
লিলুয়া গ্রাম্যায়,  
Ward NO. - 35  
PS. - Liluah  
P.O - Bhattagram  
Pim - 711203  
Ph. NO. - 9330532529/7980806467



- 57 A -

English Translation  
of P.57.

Even from CP department by HTI building Memo No. 483/PG/CC(H) DCP department and thereafter by Memo No. 662/(DCP-ND)/25 it has been sent to Liluah Police Station.

Even after all notices was sent from all department for legal action we have not received any assistant from the Liluah Police Station.

It is our humble submission to you that by demolishing the godown constructed illegally upon filing up the pond Sri Ananda Sarkar Pond demolished and the pond be restored to its previous possession. We want penal punishment against those who are involved in this illegal act, if our submission is acted upon we shall remain ever grateful to you.

Thank you,  
All the residents of the Pally  
1/1, Nabaday Pally, Chakpara,  
Battala, Liluah, Howrah  
Ward No. 35  
P.S. Liluah  
P.O. Bhattanagar  
Pin- 711203  
Ph No .9330532529/ 7980806467

Copy forwarded  
To M.L.A.  
Bally, Howrah

Certified to be the English translation of a Letter  
in Bengali



*[Signature]*  
20.07.25

*[Signature]*  
Md. Saikat  
Md. Saikat Interpreting Officer (G)  
D.S. High Court, Calcutta

Sahab Shaw.  
 17/5/25  
 SURESH BROY  
 ARJUN ROY  
 Manmita Roy.  
 Puja Das.  
 John Dasgupta  
 Prabir Das  
 17/5/25

**VAKALATNAMA**

In the ~~High Court at Calcutta~~  
 National Green Tribunal, Eastern Zone Bench, Kolkata

District: \_\_\_\_\_

Constitutional Writ Civil-  
 Criminal Revisional  
 Appellate Jurisdiction

O.A. No. \_\_\_\_\_ of 2025

Shahab Shaw & Ors.

{ Appellant  
 Petitioner

-Versus-

The West Bengal Pollution Control  
 Board & Ors.

{ Respondent  
 Opposite Party

Vakalatnama on behalf of Applicants

Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum or appeal or petition/of entering appearance in the above matter for appearing, conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/our behalf for filling, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/ our own true and lawful act. And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/ us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this the 14th day of July, 2025

Received the Vajra ataranga  
 from the executants,  
 been satisfied &  
 accepted by me.  
 in adan Mohan Roy,  
 Adisole

Boby Roy  
Bikesh Roy  
Mamita Pandit

প্রতিপক্ষ দ্বারা  
স্বাক্ষরিত

Ruma Harmonakar

### VAKALATNAMA

In the ~~High Court at Calcutta~~

National Green Tribunal, Eastern Zone Bench, Kolkata

District: \_\_\_\_\_

Constitutional Writ Civil-----  
Criminal Revisional  
Appellate Jurisdiction

O.A. No. \_\_\_\_\_ of 2025

Sahab Shaw & Ors.

{ Appellant  
Petitioner

-Versus-

The West Bengal Pollution Control

Board & Ors

{ Respondent  
Opposite Party

Vakalatnama on behalf of Applicants

Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum or appeal or petition/of entering appearance in the above matter for appearing, conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/our behalf for filling, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/ our own true and lawful act. And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/ us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vokalatnama on this the 14th day of July, 2025

Received the vabalatamma  
from the executor,  
being satisfied and  
accepted by me,  
Madam Mohan Rao,  
Attorney